

**Joint committee report submitted to the Hon'ble National  
Green Tribunal (SZ), Chennai**

**1. PREAMBLE:-**

In the matter of Original Application Number 127/2021, among carrying the Honble National Green Tribunal, Southern Zone, Chennai in its order dated 14.06.2021 has appointed Department of Geology and Mining as a Nodal Agency and also to appoint a Joint Committee comprising of following officials and direct to submit a factual as well as action taken report if there is any violation found

- (i) The District Collector, Chengalpattu District, or a Senior Officer not below the rank of Assistant Collector/Sub-Divisional Magistrate as deputed by the District Collector
- (ii) A Senior Geologist from the office of the Deputy Director of Geology and Mining Department, Chengalpattu.
- (iii) A senior from the Tamil Nadu State Environment Impact Assessment Authority (TN SEIAA).
- (iv) A senior officer from the Tamil Nadu State Pollution Control Board (TNPCCB) as deputed by its Chairman .

The Committee is also directed to ascertain the following facts.

- i) whether there was any violation of conditions imposed in the environment clearance, Consent and other permissions granted committed by the 8<sup>th</sup> respondent?*

- ii) *Whether there was any excess mining done by the 8<sup>th</sup> respondent and, if so what is the quantity of excess mining and the amount of compensation payable apart from royalty and penalty to be imposed.*
- iii) *Whether the pollution control mechanisms have been strictly adhered to by the 8<sup>th</sup> respondent while operating the quarry including user of permitted explosives and timings and if there is any violation, what is the impact of same on environment and the remedial measures to be taken for rectifying the same.*
- iv) *Whether there was any impact on the neighboring property owners on account of the alleged violations and pollutions and said to have been caused by the 8<sup>th</sup> respondent.*
- v) *The committee is also directed to ascertain the nature of damage caused to environment and assess the environmental compensation to be fixed against the establishment of 8<sup>th</sup> respondent for the violations and also damage caused to the environment on account of such activities.*

## **1.2. COMPOSITION OF THE COMMITTEE**

a) In compliance to the Hon'ble National Green Tribunal [South Zone] order, the District Collector has nominated Tmt.Shaghitha Parveen, the Revenue Divisional Officer, Chengalpattu vide Rc.8218 /Mines/2021 dated 29.06.2018

as a member of Joint Committee for conducting inspection and submit detailed report of the subject quarry.

b) The Nodal Agency, the Director, Department of Geology and Mining vide Rc.No.3883/MM1/2021 dated 16.07.2021 has requested the District Collector, Tamil Nadu State Environment Impact Assessment Authority and the Chairman , Tamil Nadu Pollution Control Board, to nominate an officers from their Department as a member in the Joint Committee for conducting field inspection over the subject area. **(Annexure - 1 )**

c) The State Level Environment Impact Assessment Authority vide letter No.SEIAA/Tamil Nadu/NGT/O.A.No.127 of 2021/2021-1 dated 22.07.2021 had deputed Tmt. N.R.Kamala, Assistant Environment Engineer, SEIAA Tamil Nadu, Chennai as a member of the Joint Committee. **(Annexure - 2 )**

d) The Member Secretary, Tamil Nadu Pollution Control Board vide letter No.TNPSC/LAW/LA-III/NGT/013348/2021 dated 14.07.2021 has nominated Er.D.Vasudevan, District Environmental Engineer, Kanchipuram District as a member of the Joint committee. **(Annexure - 3 )**

e) The Director, Department of Geology and Mining vide Rc.No.3883/MM1/2021/dated 15.09.2021 had nominated Thiru.K.Vijayaragavan, Assistant Director, Geology and Mining, Chengalpattu District as a member of the Joint Committee. **(Annexure - 4 )**

f) Accordingly, the nominated members of the joint Committed is given as under.

1. Tmt.K.Shaghitha Parveen,  
Revenue Divisional Officer,  
Chengalpattu.. - Member
2. Er.D.Vasudevan,  
District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Kanchipuram District. - Member
3. Thiru.K.Vijayaragavan,  
Assistant Director,  
Geology and Mining,  
Chengalpattu. - Member
4. Tmt.N.R.Kamala,  
Assistant Environment Engineer,  
SEIAA Tamil Nadu, Chennai. - Member

### **1.3 Observation of the Joint Committee**

i) The Joint Committee had inspected the area under lease granted to 8<sup>th</sup> respondent Tvl.Salem Mines & Aggregates on dated 16.09.2021. During the time of inspection, the Assistant Director and Assistant Geologist, Department of Geology and Mining, Kancheepuram, The District Environmental Engineer, Pollution Control Board, Maraimalainagar, Revenue Division Officer Chengalpattu, Assistant Environmental Engineer, State Environment Impact Assessment Authority, Chennai, Tahsildar, Thirukazhikundram, the Head Surveyor, Thirukazhikundram, Firka Surveyor and the Revenue Inspector, Kunnavakkam and the Village Administrative Officer, Kunnavakkam were also present and assisted at the time of inspection. The lessee

Tvl.Salem Mines & Aggregates was also present at the time of inspection of the quarry sites.

ii) The Officials of Revenue and Survey Departments i.e., the Firka Surveyor and the Village Administrative Officer, Thirukazhikundram Village had identified the boundaries of the area granted under lease in respect of leases mentioned by the petitioner in Kunnavakkam village and the dimensions of the quarried pit had been measured with Total Station instruments. The Topographical base plan and details of survey carried out by Head Surveyor, Thirukazhikundram, Kanchipuram District and submitted his sketch on 30.9.2021. **(Annexure - 5 and 6 )**

iii) In then Kancheepuram District, presently Chengalpattu District there are 5 Rough stone and Gravel quarry leases had been granted in S.No.175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A, 176/2B and 176/1 of Kunnavakkam village in Thirukazhikundram Taluk from the 2006 onwards. All the leased out areas are merged together and formed a single pit and part of the pit filled with water. Presently the 8th respondent having quarry lease for quarrying rough stone in s.No.176/1A over an extent of 3.04.0 hect. In Kunnavakkam village of Thirukazhikundram Taluk and the lease valid upto 18.11.2023. The details of lease granted in Kunnavakkam village are as follows:-

| Sl. No | Name of the lessee and address                                                                                             | SF.Nos.                                                                                                | Extent in hect. | District Collector's Proceedings.       | Lease Period.                  |
|--------|----------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|-----------------|-----------------------------------------|--------------------------------|
| 1      | M.Ramachandiran,<br>No.7, Johnson<br>Street, Tambaram<br>West,<br>Chennai-45.                                              | 176/1                                                                                                  | 3.00.0          | Rc.1917/2005<br>/Q1<br>Dt.7.2.2006      | 07.02.2006<br>to<br>06.2.2011  |
| 2      | P.Janardhan Reddy,<br>S/o.Ranga Reddy,<br>No.7, Vetri Nagar,<br>2 <sup>nd</sup> Street, West<br>Tambaram, Chennai-<br>5.   | 175/1,<br>175/2B,<br>175/3,<br>175/8B,<br>175/9B,<br>175/10B,<br>175/11B,<br>175/12.                   | 3.00.0          | Rc.80/2010/<br>Q1 Dated<br>24.3.2010.   | 24.03.2010<br>to<br>23.03.2015 |
| 3      | P.Janardhan Reddy,<br>S/o.Ranga Reddy,<br>No.7, Vetri Nagar,<br>2 <sup>nd</sup> Street, West<br>Tambaram, Chennai-<br>5.   | 176/1(Part)                                                                                            | 3.00.0          | Rc.597/2010/<br>Q1 dated<br>15.07.2011  | 15.07.2011<br>to<br>14.07.2016 |
| 4      | Tvl.Salem Mines and<br>Aggregates,<br>No.9, Nagarathinam<br>Extension,<br>Thiruneermalai,<br>West Tambaram,<br>Chennai-45. | 175/1,<br>175/2B,<br>175/3,175/8<br>B, 175/9B,<br>175/10B,<br>175/11B,<br>175/12,<br>176/2A,<br>176/2B | 3.13.00         | Rc.287/2015/<br>Q2 Dated<br>26.2.2016.  | 26.02.2016<br>TO<br>25.2.2021. |
| 5      | Tvl.Salem Mines and<br>Aggregates,<br>No.9, Nagarathinam<br>Extension,<br>Thiruneermalai,<br>West Tambaram,<br>Chennai-45  | 176/1A                                                                                                 | 3.04.00         | Rc.003/Q2/<br>2018 dated<br>19.11.2018. | 19.11.2018<br>To<br>18.11.2023 |

**4.(1) Lease I :- S.F.Nos.176/1A, Over an extent of 3.04.0 Hect.**

i) A Rough Stone quarry lease has been granted for the period of five years to Tvl.Salem Mines for quarrying Rough stone in patta survey numbers 176/1A over an extent of over an extent of 3.04.00 hectares of Kunnavakkam village, Thirukazhikundram Taluk, Chengalpattu District vide Kanchipuram District Collector Proceedings Rc.No.003/2018/Q2/ dated 19.11.2018. The lease deed was executed on 19.11.2018 and the lease valid upto 18.11.2023. **(Annexure - 7 )**

ii) The lessee has obtained Environmental clearance from the District level Environmental Impact Assessment Authority for a period of 5 years from the date of execution of lease deed vide Lt. No. DEIAA-DIA/ TN/ MIN/ 003/ Q2 / 2018-KPM, EC.No.41.-2018, Dated. 03.10.2018 subject to the conditions stipulated therein for quarrying of Rough Stone in SF.No.176/1A ., to the tune of 535220 cbm. **(Annexure -8 )**

iii) The lessee has also obtained TNPCB consent vide CTO Proc.NO.F.2055MMN/RS/DEE/TNPCB/MMN/A/<sup>SL</sup>2019 dated 09/01/2019 valid up to 31.03.2023 subject to comply with the conditions in the EC and quarry lease agreement. **(Annexure - 9 )**

iv) The lessee has entered blasting work contract agreement with Thiru.J.Sivakumar Proprietor, / Occupier of M/s.Udayam Explosives, Tambaram, Chennai-45 for extraction of quarrying mineral . On verification of register

maintained by the lessee it is revealed that the blasting has been carried out by the manager of mines between 2 PM to 4 PM and also local enquiry conformed the blasting has not been done during the night time. (Annexure - 10)

**4 (2) Violations are observed during the inspection within the area granted under lease.**

i) As per lease deed conditions the required safety distance of 300 metres has not been provided to the adjacent Grama Natham Poramboke located in S.No. 178, 177/4 of Kunnavakkam village, and quarrying had been carried out in the safety zone area also.

ii) The lessee has not maintained the 5m height and width of benches with 45 degree slope from horizontal in order to avoiding untoward incident as per regulation 106(2)(a) of the Metalliferous Mines Regulation 1961 and also the lessee has not carried out the quarrying operations in a skilful, scientific and systematic manner keeping in view of proper safety of the labourers.

iii) The lessee has not monitored the quality of the ground water once in 3 month and not conducted any air sampling survey in and around the quarry site as per EC conditions The lessee has not planted any green belt development around the bounty of the quarry site in manner to preservation of environment and ecology of the area as per rule 36 (5) (C) of Tamil Nadu Minor Mineral Concession Rules 1959.

iv) As per the pit measurements, it is estimated that, a quantum of 810990 M<sup>3</sup> of rough stone had been quarried

within the lease hold area and approval depth of mining in S.F.Nos. 176/1A over an extent of over an extent of 3.04.00 hect.

v) Mining operation is approved up to depth of 62 m (below ground level) in the mining plan / environmental clearance whereas the lessee has carried out the mining operation to maximum depth of 98 metres i.e., beyond the approval depth of 62 mtr. over an extent of 1.99.00 hect out of 3.04.00 hect and removed 507348 M3 of Rough Stone an average depth of 25.5 metre from the area granted under lease in S.F.Nos. 176/1A.

**5(1) Lease II :- S.F.Nos.175/1, Etc Over an extent of 3.13.0 Hect.**

i) A Rough Stone and Gravel quarry lease has been granted for the period of five years to Tvl.Salem Mines for quarrying Rough stone and Earth in patta survey numbers 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A, 176/2B over an extent of over an extent of 3.13.00 hectares of Kunnavakkam village, Thirukazhikundram Taluk, Chengalpattu District vide Kanchipuram District Collector Proceedings Rc.No.287/Q2/2015/dated 26.02.2016. The lease deed was executed on 26.02.2016 and was expired on 25.02.2021.

**(Annexure - 11 )**

ii) The lessee has obtained Environmental clearance from the District level Environmental Impact Assessment Authority for a period of 5 years from State Level the date of execution of lease deed vide Lr.No.SEIAA-/TN/F.No.5005/1(a)

/EC.No.2958/2016 Dated 19.02.2016 subject to the conditions stipulated therein for quarrying of Rough Stone and Gravel in SF.No.175/1 etc., to the tune of 99210 cbm and 47700 cbm respectively. (Annexure – 12 )

iii) The lessee has submitted first modified approved mining plan vide letter No.15/Q2/2017 dated 18.1.2017 for the production of 337728 cbm. of rough stone upto the depth of 53 metres. Further he has also submitted second modified approved mining plan vide letter No.15/Q2/2017 dated 14.09.2018 for the addition production of 433483 cub.metre of rough stone upto the depth of 65 metres below ground level.

iv) The lessee has also obtained Environmental clearance from the District level Environmental Impact Assessment Authority for a period upto 25.2.2021 vide Lr. No. DEIAA-DIA/ TN/ MIN/ 479/ Q2 / 2018-KPM, EC.No.32.-2018, Dated: 03.10.2018.(Annexure – 13 )

v ) The lessee has also obtained TNPCB consent vide CTO Proc.NO.F.0989MMN/RS/DEE/TNPCB/MMN/W/2019 dated 09/01/2019 valid up to 25-02-2021 subject to comply with the conditions in the EC and quarry lease agreement. (Annexure – 14 )

vi) The lessee has entered blasting work contract agreement with Thiru.J.Sivakumar Proprietor, / Occupier of M/s.Udayam Explosives, Tambaram for extraction of quarrying mineral .(Annexure – 15 )

5 (2) Violations are observed during the inspection within the lease area.

- i) As per lease deed conditions the required safety distance of 50 has not been provided to the adjacent Naduvakkarai Eri and quarrying had been carried out in the safety zone area also.
- ii) The lessee has not maintained the 5m height and width of benches with 45 degree slope from horizontal in order to avoiding untoward incident as per regulation 106(2)(a) of the Metalliferous Mines Regulation 1961 and also the lessee has not carried out the quarrying operations in a skilful, scientific and systematic manner keeping in view of proper safety of the labourers.
- iii) The lessee has not monitored the quality of the ground water once in 3 month and not conducted any air sampling survey in and around the quarry site as per EC conditions The lessee has not planted any green belt development around the bounty of the quarry site in manner to preservation of environment and ecology of the area as per rule 36 (5) (C) of Tamil Nadu Minor Mineral Concession Rules 1959.
- iv) Mining operation is approved up to depth of 65 mtr. (below ground level) in the second modified approved mining plan / environmental clearance whereas the lessee has carried out the mining

operation to the maximum depth of 92 mtr. i.e., beyond the approved depth over an extent of 0.65.10 hect out of 3.13.0 hect.

- v) As per the pit measurements, it is estimated that a quantum of 137509 cbm of Gravel and 589443 cbm of Rough stone Gravel had been removed within the lease hold area and approval depth of mining from the area granted under lease in S.F.Nos. 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A, 176/2B over an extent of over an extent of 3.13.00 hect.
- vi) The lessee has carried out quarrying operation beyond the approval depth of 65 mtr and removed 96970 M3 of Rough Stone to the an average depth of 14.8 metre from the area granted under lease in S.F.Nos. 175/1 etc.,

6) The quantity of rough stone permitted for production in the Approved Mining Plan / Environmental Clearance the quantity for which transport permits obtained from the Office of the Assistant Director of Geology and Mining, Chengalpattu and the actual quantum of minerals quarried and removed within the lease hold area granted under lease-I & II of Kunnavakkam village of Thirukazhikundram Taluk as tabulated below:-

| Sl. No       | Lease    | Quantum of mineral permitted for production in the approved mining plan (in M <sup>3</sup> ). |                | Quantum of minerals for which transport permits obtained (in M <sup>3</sup> ) |                | Actual quantity of minerals quarried and removed (in M <sup>3</sup> ) |                | Quantum of Mineral quarried and transported unlawfully (in M <sup>3</sup> ) |               |
|--------------|----------|-----------------------------------------------------------------------------------------------|----------------|-------------------------------------------------------------------------------|----------------|-----------------------------------------------------------------------|----------------|-----------------------------------------------------------------------------|---------------|
|              |          | Gravel                                                                                        | Rough stone    | Gravel                                                                        | Rough stone    | Gravel                                                                | Rough stone    | Gravel                                                                      | Rough stone   |
|              | 1        | 2                                                                                             | 3              | 4                                                                             | 5              | 6                                                                     | 7              | 8=(6-4)                                                                     | 9=(7-5)       |
| 1            | Lease-I  | Nil                                                                                           | 535220         | Nil                                                                           | 152160         | Nil                                                                   | 810990         | Nil                                                                         | 658830        |
| 2            | Lease-II | 47700                                                                                         | 870421         | Nil                                                                           | 870420         | 137509                                                                | 589443         | 137509                                                                      | -280977       |
| <b>Total</b> |          | <b>47700</b>                                                                                  | <b>1405641</b> |                                                                               | <b>1022580</b> | <b>137509</b>                                                         | <b>1400433</b> | <b>137509</b>                                                               | <b>377853</b> |

Thus, it is estimated that an quantum of 137509 M<sup>3</sup> of gravel and 377853 M<sup>3</sup> of rough stone has been quarried and removed from the lease hold area without payment of seigniorage fee and without obtaining despatch slips.

**7) Encroachment and Illegal quarry in non-lease hold area:**

- 1) The lessee has encroached and indulged illegal quarrying operation in the adjacent patta in S.F.Nos.176/1B (Part) over an extent of 1.00.0 hec and illegally transported to the tune of 42428 M<sup>3</sup> of gravel and 356870 M<sup>3</sup> of rough stone and thereby the lessee contravened the sub section (1) & (1A) of Section 4 of Mines and Minerals (Development and Regulation) Act, 1957.
- 2) The lessee has also encroached and indulged illegal quarrying operation in the adjacent patta in S.F.Nos.174/2D over an extent of 0.22.00 hect and

illegally transported to the tune of 23953 M<sup>3</sup> of gravel and thereby the lessee contravened the sub section (1) & (1A) of Section 4 of Mines and Minerals (Development and Regulation) Act, 1957.

- 3) Dumping of gravel was noticed in the Southern side i.e, in non lease hold area in S.F.No.176/B (Part) Patta, Poramboke land. It is estimated that a quantum of 23702 M<sup>3</sup> of gravel was dumped.

**Abstract for Quantity of Minerals Quarried and Transported  
Unlawfully/Illegally**

| Sl. No.      | S.F.Nos.   | Extent (in Hec.) | Quantum of the Mineral Illegally quarried (within the lease hold area) |                                  | Quantum of the Mineral Illegally quarried (Outside the lease hold area) |                                  |
|--------------|------------|------------------|------------------------------------------------------------------------|----------------------------------|-------------------------------------------------------------------------|----------------------------------|
|              |            |                  | Gravel (in M <sup>3</sup> )                                            | Rough stone (in M <sup>3</sup> ) | Gravel (in M <sup>3</sup> )                                             | Rough stone (in M <sup>3</sup> ) |
| 1.           | Lease - I  | 3.04.0           | Nil                                                                    | 658830                           | -                                                                       | -                                |
| 2.           | Lease - II | 3.13.0           | 137509                                                                 | -280977                          | -                                                                       | -                                |
| 3            | 176/1B (P) | 1.00.00          | -                                                                      | -                                | 42428                                                                   | 356870                           |
| 4            | 174/2D     | 0.22.50          | -                                                                      | -                                | 23953                                                                   | Nil                              |
| <b>TOTAL</b> |            |                  | <b>137509</b>                                                          | <b>377853</b>                    | <b>66381</b>                                                            | <b>356870</b>                    |

**8.Environmental compensation and cost required for environmental damages**

As per the CPCB guidelines the Environmental compensation shall be calculated as, Environmental compensation to be paid (EC) = Pl x N x R x S x LF

Where,

Pl Pollution index of industrial sector - For Red category [Sl.No. 1085] it is 60 to 100. An average value of 80 taken

N Number of days of violation took place

|                                                                                   |                                         |
|-----------------------------------------------------------------------------------|-----------------------------------------|
| Actual quantity of minerals (rough stone and gravel ) quarried and removed        | 19,61,193 M3                            |
| Number of days of quarrying operation from 19.11.2018 to 16.09.2021               | 982 days                                |
| Quantity of minerals (rough stone and gravel) quarried per day                    | $19,61,193 / 982 = 1997 \text{ M3/day}$ |
| Quantum of minerals (rough stone and gravel) for which transport permits obtained | 10,22,580 M3                            |
| Number of days of quarrying operation carried legally                             | $10,22,580 / 1997 = 512$ days           |
| Number of days of quarrying operation carried unlawfully / illegally              | $982 - 512 = 470$ days                  |

Hence, it may be considered that the proponent has taken the excess mining from the date of commissioning from 09.01.2019 (470 days)

R = A factor in Rupees for EC is minimum of 100 and maximum of 500. An average value of 250 taken for violation

S = Factor for scale of operation (0.5 for small, 1.0 for medium and 1.5 for large scale). Hence 0.5 taken since it is small scale.

LF = Location factor (population from 1 to <5 million LF is 1.25).

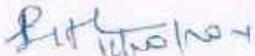
**EC =  $80 \times 470 \times \text{Rs.}250 \times 0.5 \times 1.25 = \text{Rs.}58,75,000/-$**   
**(Rupees Fifty Eight Lakhs and Seventy Five Thousands Only)**

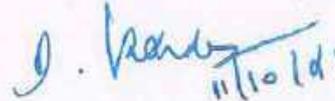
It is respectively submitted that the proponent may be issued with directions to remit the Environmental compensation of **Rs.58,75,000/- (Rupees Fifty Eight Lakhs and Seventy Five Thousands Only)** under section 5 of Environmental [Protection] act, 1986 as amended after giving an opportunity to the project proponent.

#### **9. Recommendations :-**

- i) For illegal and unlawful quarrying and transportation of 66381 M3 of Gravel and 356870 M3 of Rough stone in non lease hold area Patta SF.No.176/1B and 174/2D of Kunnavakkam village, Thirukazhikundram Taluk and for the unlawful quarrying and removal of 137509 M3 of Gravel and 377583 M3 of Rough stone from the lease hold area necessary action has to be initiated by the concerned authority as per 36-A of Tamil Nadu Minor Mineral Concession Rules, 1959.
- ii) For the violations of lease deed conditions, penalty action may be imposed in respect of such breach may cancel the lease after granting an opportunity of hearing to the lessee as per the Rule 36 (5) (h) of Tamil Nadu Minor Mineral Concession Rules, 1959 after providing opportunity for personal hearing.

- iii) Since at present further quarrying in the subject area is endanger to the life of the quarry workers. Further, quarrying may be allowed only after taking remedial measures and after getting concurrence from the Director General of Mines Safety and District Collector.
- iv) The committee recommends that the lessee shall deposit Environmental Compensation as appealed by Hon'ble National Green Tribunal (SZ) in the TNPCB - Environmental Compensation Fund payable at Chennai. The amount shall be used for restoration of environment and for necessary remedial and preventive measures in regard to environmental matters.

  
Revenue Divisional Officer,  
Chengalpattu.

  
District Environmental Engineer,  
Kanchipuram, Maraimalai Nagar.

  
Assistant Director,  
Geology and Mining.  
Chengalpattu.

  
Assistant Environment Engineer,  
State Environment Impact  
Assessment Authority.

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No.127 of 2021(SZ)**

IN THE MATTER OF :

P. Nanthagopal (M/A 34 years ),  
S/o.Pazhani Muruvappan,  
110, Kunnavakkam Village,  
Nellithoppu Street,  
Pattaraikazhani Post,  
Thirukazhikundram Taluk,  
Chengalpattu, Tamil Nadu-603 102.  
Phone No.96291 32605,  
Email.ID:meganathan688733@gmail.com

**... Applicant(s)**

**-Versus-**

1. The Commissioner,  
Geology and Mining Department,  
Government of Tamil Nadu,  
Alandur Road, Guindy,  
Industrial Estate, Guindy,  
Chennai-600 032.  
Phone No.044-22501874.  
Email.ID:cgmchennai32@gmail.com

& 7 others  
**...Respondent(s)**

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| 3     | 14.07.2021 | Copy of Joint Committee member from the The Member Secretary, Tamil Nadu Pollution Control Board vide letter No. TNPSC/LAW/LA- II/NGT/013348/2021 dated 14.07.2021          | 7 - 8   |
| 4     | 15.09.2021 | Copy of the letter from the Director of Geology and Mining vide Rc.No.3883 /MM1/2021dated 15.09.2021.                                                                       | 9 - 14  |
| 5 & 6 | 30.09.2021 | Copy of Topographical base plan and details of survey sketch prepared by Head Surveyor, Thirukazhikundram on 30.09.2021.                                                    | 15 - 18 |
| 7     | 19.11.2018 | Copy of the District Collector Proceedings Rc. No. 003 /2008/Q2 dated 19.11.2018.                                                                                           | 19 - 26 |
| 8     | 3.10.2018  | Copy of consent letter from District level Environmental Impact Assessment Authority vide Lr. No. DEIAA-DIA /TN /MIN/003/Q2/ 2018 - KPM, EC. No.41, Dated 03.10.2018.       | 27 - 40 |
| 9     | 09.01.2019 | Copy of consent letter from Tamil Nadu Pollution Control Board consent vide CTO Proc. No. F.2055MMN /RS /DEE /TNPSC/MMN/A&W/2019 dated 09.01.2019.                          | 41 - 56 |
| 10    | 4.7.2016   | Blasting work contract agreement with Thiru.J.Sivakumar, Proprietor/Occupier of M/s.Udayam Explosives, Tambaram, Chennai-45 with in respect of Lease-I                      | 57 - 72 |
| 11    | 26.2.2016  | Copy of the District Collector Proceedings Rc. No. 287/Q2/2015 dated 26.02.2016.                                                                                            | 73 - 82 |
| 12    | 19.02.2016 | Copy of consent letter from State level Environmental Impact Assessment Authority vide Lr. No. SEIAA /TN/F.NO.5005/1(a)/EC.NO.2958/2016 Dated 19.2.2016.                    | 83 - 90 |

|    |            |                                                                                                                                                                               |           |
|----|------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
| 13 | 03.10.2018 | Copy of consent letter from District level Environmental Impact Assessment Authority vide Lr.DEIAA-DIA / TN/ MIN/ 479/ Q2 / 2018 /2018 - KPM, EC.NO.32-2018 Dated 03.10.2018. | 91 - 104  |
| 14 | 09.01.2021 | Copy of consent letter from from Tamil Nadu Pollution Control Board consent vide CTO Proc. No. F.0989MMN /RS/DEE/TNPCE/MMN/A&W/2019 dated 09.01.2019.                         | 105 - 118 |
| 15 | 14.05.2020 | Copy of Blasting work contract agreement with Thiru. J.Sivakumar, Proprietor /Occupier of M/s.Udayam Explosives, Tambaram, Chennai-45 with in respect of lease-II             | 119 - 152 |
| 16 | 16.09.2021 | Copy of Field Inspection Photos                                                                                                                                               | 153       |

A. 1 0



/NGT ORDER/TIME BOUND/

DIRECTORATE OF GEOLOGY AND MINING

Thiru. L. Nirmala Raj, I.A.S.,  
Director of Geology and Mining,  
Thiru. Vi.Ka. Industrial Estate,  
Guindy, Chennai-600 032.

- To
- ✓ 1. District Collector,  
Chengalpattu.
  2. State Level Environment Impact  
Assessment Authority,  
Director Of Environment and  
Forests,  
No.1, Jeenis Road,  
Panagal Maaligai,  
Saidapet, Chennai-600 015.
  3. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai,  
Guindy,  
Chennai – 600 032.



Rc.No.3883/MM1/2021, dated 16.07.2021

*Handwritten notes:*  
Mines  
Sir,  
R.L. Srinivasan

Sub: Mines and Minerals - Minor mineral - Rough stone - Chengalpattu District - Thirukazhukundram Taluk - Kunnavakkam Village - S.F. Nos.175/1, 175/2B, 175/3 etc. - Violations of conditions and alleged excess mining done by Tvl.Salem Mines & Aggregates - Order dated 14.06.2021 of the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No.127/2021(SZ) - directed to constitute a Joint Committee for inspection of the area - Nomination of members of concerned Department - regarding.

Ref: The Hon'ble National Green Tribunal, Southern Zone, Chennai, order dated 14.06.2021 in O.A.No.127/2021 (SZ).

\*\*\*\*\*

Kind attention is invited to the references cited above.

2) In the reference cited, the Hon'ble National Green Tribunal, Southern zone, Chennai has ordered that in order to ascertain the genuineness of the allegations and the violations alleged and its impact on environment they feel it appropriate to appoint a joint committee comprising of 1) The District Collector, Chengalpattu District or a Senior Officer not below the rank of Assistant Collector

*Handwritten initials:* M.D.

or Sub Divisional Magistrate as deputed by the District Collector, 2) a Senior Geologist from the office of the Deputy Director of Geology and Mining Department, Chengalpattu District, 3) a Senior Officer from the Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA), and 4) a Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report if there is any violation found.

3) The Hon'ble National Green Tribunal, Southern zone, Chennai has also ordered that the committee is directed to ascertain as to:

- (i) Whether there was any violation of conditions imposed in the environment clearance, Consent and other permissions granted committed by 8<sup>th</sup> respondent.
- (ii) Whether there was any excess mining done by the 8<sup>th</sup> respondent and, if so what is the quantity of excess mining and the amount of compensation payable apart from royalty and penalty to be imposed,
- (iii) Whether the Pollution control mechanisms have been strictly adhered to by the 8<sup>th</sup> respondent while operating the quarry including user of permitted explosives and timings and if there is any violation, what is the impact of same on environment and the remedial measures to be taken for rectifying the same.
- (iv) Whether there was any impact on the neighbouring property owners on account of the alleged violations and pollutions said to have been caused by the 8<sup>th</sup> respondent.
- (v) The committee is also directed to ascertain the nature of damage caused to environment and assess the environmental compensation to be fixed against the establishment of the 8<sup>th</sup> respondent for the violations and also damage caused to the environment on account of such activities.

4) The Mining and Geology Department will be the nodal agency for co-ordination and for providing necessary logistics for this purpose. The Hon'ble NGT, Southern Zone has further directed to submit a report to this tribunal on or before 30.07.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per Rules.

5) Since the Department of Geology and Mining is nodal agency for co-ordination and for providing necessary logistics for this purpose, the District Collector, Chengalpattu; the Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA) and the Chairman, Tamil Nadu Pollution Control Board (TNPCB) are requested to nominate an officer from their departments as a member in the Joint Committee for conducting field inspection over the subject area.

Sd/- L.Nirina Raj  
Director of Geology and Mining

Forwarded / By order

*[Handwritten Signature]*  
16/7/21  
For Director

Copy submitted to  
The Principal Secretary  
to Government,  
Industries Department,  
Secretariat, Chennai-9.

*[Handwritten]*  
16/7/21

Copy to  
✓ Assistant Director (i/c),  
Geology and Mining,  
Chengalpattu District.



MT.P RAJESWARI, I.F.S.,  
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY TAMILNADU  
3rd Floor, Panagal Maaliga,  
No.1 Jeeris Road, Saidapet,  
Chennai-600015.  
Telephone No. 044-2435 9973

Lr.No.SEIAA-TN/NGT/O.A.No.127 of 2021/2021-1 dated: 22.07.2021

To  
The Commissioner of Geology and Mining  
Thiru.Vi.Ka Industrial Estate  
Guindy, Chennai - 600032

Sir,

**Sub:** SEIAA-TN - Court Case - Hon'ble National Green Tribunal, Southern Zone  
Chennai in Original Application No.127 of 2021 order dated 14.06.2021 -  
Member nominated on behalf of SEIAA-TN - Communicated - Regarding  
**Ref:** Hon'ble NGT, SZ, Chennai in O.A. No.127 of 2021 dated: 14.06.2021

Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No.127 of 2021  
dated: 14.06.2021 has ordered that

... "10. In order to ascertain the genuineness of the allegations and the alleged  
and its impact on environment, we feel it appropriate to appoint a Joint Committee  
comprising of (1) The District Collector, Chengalpattu District or a Senior Officer not  
below the rank of Assistant Collector or Sub-Divisional Magistrate as deputed by the  
District Collector (2) a Senior Geologist from the office of the Deputy Director of  
Geology and Mining Department, Chengalpattu District (3) a Senior Officer from the  
Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA) and (4)  
a Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by  
its Chairman to inspect the area in question and submit a factual as well as action  
report, if there is any violation found"

12. The Mining and Geology department will be nodal agency for co-ordination  
and for providing necessary logistics for this purpose."

In this regard, it is informed that Tmt.N.R.Kamala, Assistant Environmental Engineer  
(Mobile No: 91-9444545598, Mail ID: emantnseiaa@yahoo.com) is nominated on behalf  
of SEIAA-TN for compliance of Hon'ble NGT order.

For MEMBER SECRETARY  
SEIAA - TN

Copy to

4/0  
23/07/21



A-3  
7

# TAMIL NADU POLLUTION CONTROL BOARD

From  
Thiru A V Venkatachalam, I.F.S.  
Chairman,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai - 600 032

To  
1 27 30  
The Commissioner,  
Department of Geology and Mining,  
Alandir Road, Guindy Industrial Estate,  
Guindy, Chennai-600 032

12845



Letter No. TNPCB/LAW/LA-III/NGT/013348/2021 dated: 14.07.2021.

Sir,

**Sub:** TNPCB - Law - NGT O.A.No 127 of 2021 (SZ)-F/b P.Nanthagopal, Chengalpattu against The Commissioner, Geology and Mining Department, Govt. of Tamil Nadu and Ors-Excess mining done by the TVL, Salem Mines & Aggregates- NGT Order dated 14.06.2021-Reg

**Ref:-** 1. Copy of the Hon'ble NGT order dated 14.06.2021 passed in O.A.No. 127 of 2021.

I am to invite kind attention to the reference cited above, wherein the Hon'ble NGT (SZ) has passed order inter alia that

" In order to ascertain the genuineness of the allegations and the violations alleged and its impact on environment, we feel it appropriate to appoint a joint committee comprising of (1) The District Collector, Chengalpattu District or a Senior officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by the District Collector, (2) a Senior Geologist from the office of the Deputy director of Geology and Mining Department, Chengalpattu District (3) a Senior Officer from the Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA), and (4) a Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman to inspect the area in question and submit a factual as well as action report if there is any violation found.

The Mining and Geology Department will be the nodal agency for co-ordination and for providing necessary logistics for this purpose."

In this regard, the District Environment Engineer, TNPCB, Maraimalai Nagar is nominated as Member of the Joint Committee on behalf of the Tamil Nadu Pollution Control Board for the above said committee and his contact details are furnished below:

This is for kind information.

✓ Er.D.Vasudevan, M.Tech,  
The District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Maraimalai Adigalar Street,  
Next to Municipal Office,  
Maraimalai Nagar,  
Kancheepuram District,  
Chennai-603 209.  
Mobile no:8056042170

Handwritten notes on the left margin:  
e  
A.C. (C.K.)  
A.P. discuss  
2/15/21

Handwritten signature and date:  
15/7/21  
For CHAIRMAN  
17/7/21

Copy to: The District Environmental Engineer, TNPCB, Maraimalai Nagar for necessary compliance and furnish compliance report of the Board to this office.

**DIRECTORATE OF GEOLOGY AND MINING**

From  
Thiru. L. Nirmal Raj, I.A.S.,  
Director of Geology and Mining,  
Industrial Estate,  
Guindy, Chennai - 600 032.

To  
The District Collector,  
Chengalpattu District.

**Rc.No. 3883/MM1/2021, dated 15.09.2021**

Sir,

Sub: Mines and Minerals - Minor mineral - Rough stone  
- Chengalpattu District - Thirukazhukundram  
Taluk - Kunnavakkam Village - S.F. Nos.175/1,  
175/2B, 175/3 etc. - Violations of conditions and  
alleged excess mining done by Tvl.Salem Mines &  
Aggregates - O.A.No.127/2021(SZ) filed by  
Thiru.P.Nanthagopal - National Green Tribunal  
Passed Orders to constitute Committee - officials  
nominated - Regarding.

- Ref:
1. Orders passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai, order dated 14.06.2021 in O.A.No.127/2021 (SZ)
  2. This office Letter No. 3883/MM1/2021, dated 16.07.2021.
  3. Member Secretary, SEIAA, Chennai letter no. SEIAA-TN/NGT/O.A.No.127 of 2021/2021-1, dated 22.07.2021.
  4. The Chairman, Tamil Nadu Pollution Control Board, Chennai letter no.TNPCB/LAW/LA-III/NGT/013348/2021, dated 14.07.2021.

\*\*\*

Kind attention is invited to the references cited.

2) In the reference 1<sup>st</sup> cited, the Hon'ble National Green Tribunal, Southern Zone, Chennai passed orders in O.A.No.127 of 2021, dated 14.06.2021 therein ordered to constitute a joint committee comprising

- i. The District Collector, Chengalpattu or a senior officer not below the rank of Assistant Collector or Sub Divisional magistrate as deputed by the District collector;

*22/9/21*

- ii. a Senior Geologist from the office of the Deputy Director of Geology and Mining Department, Chengalpattu District
- iii. a Senior Officer from the Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA);
- iv. a Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman;

to ascertain the genuineness of the allegations and the violations alleged and its impact on environment and submit a factual as well as action taken report if there is any violation found.

3) In the references 3 & 4<sup>th</sup> cited, The Chairman, Tamil Nadu Pollution Control Board, Chennai & Member Secretary, SEIAA, Chennai and The Chairman, Tamil Nadu Pollution Control Board, Chennai have nominated the following officers as members of the joint committee.

- i. Tmt. N.R.Kamala, Assistant Environmental Engineer, SEIAA, Chennai.
- ii. Er. D.Vasudevan, The District Environmental Engineer, TNPCB, Kancheepuram District.

4) The following officer from the Department of Geology And Mining is nominated as member of the Joint Committee

Thiru.K.Vijayaragavan, Assistant Director, Geology and Mining, Chengalpattu District.

5) Since, the Department of Geology and Mining is a nodal agency, Assistant Director, Geology and Mining, Chengalpattu is instructed to provide all the logistics to the other members of the joint committee.

Encl: As above.

Sd/-L.Nirmal Raj  
Director of Geology and Mining  
Forwarded/By order

For Director

G.01

10/1/14

Copy Submitted to

The Principal Secretary to government  
Industries Department,  
Secretariat, Chennai-9

Copy to:

- / 1. The Assistant Director,  
Geology and Mining,  
Chengalpattu.
2. Er. D. Vasudevan,  
The District Environmental Engineer, TNPCB,  
Maraimalai Adigal street, Next to Municipal Office, Maraimalainagar,  
Kancheepuram District.
3. Tmt.N.R.Kamala,  
Assistant Environmental Engineer,  
SEIAA, Chennai.

PROCEEDING TO THE DISTRICT COLLECTOR, CHENGALPATTU

PRESENT : THIRU. A.R. RAHUL NADH, I.A.S.,

Rc. No.S218/Mines / 2021,

Dated.29.06.2021

Sub: Chengalpattu District - Hon'ble National Green Tribunal (Principal Bench), New Delhi order dated 18.06.2021 against O.A. No.127/ 2021 (SZ) in the matter of legality of the quarrying activities in District Chengalpattu District - Committee Constituted - Factual and action taken report to be furnished - Official to be nominated - Regarding.

- Ref: 1. Orders of the National Green Tribunal, Southern Zone, Chennai in O.A. No. 127 / 2021 (SZ) dated 18.06.2021.
2. The District Collector, Chengalpattu Rc.No.6408/Mines/2021, Office Note approved dated.29.06.2021.
3. Letter of the Director of Geology Mining, Chennai - 32 in Rc.No.3883/MM1/2021, dated.16.07.2021.
- 

Kind attention is invited to the reference cited above.

The Hon'ble National Green Tribunal, Southern Zone vide the order dated 18.06.2021 in O.A. No. 127/ 2021 (SZ) had directed a Joint Inspection by a Committee comprising of following officials to ascertain the genuineness of complaint raise by the petitioner.

- i. The District Collector, Chengalpattu or a Senior Officer not below the rank of Assistant Collector / Sub Divisional Magistrate as deputed by the District Collector.
- ii. A Senior Geologist from the office of the Deputy Director of Geology and Mining Department, Chengalpattu.
- iii. A Senior Officer from the Tamil Nadu State Environment Impact Assessment Authority (TN SEIAA).
- iv. A Senior Officer from the Tamil Nadu Pollution Control Board (TNPCCB) as deputed by its Chairman.

The National Green Tribunal, Southern Zone, Chennai has instructed the said Joint Committee to submit a factual as well as action taken report, if there is any violation before the NGT on or before 30.07.2021 and furnish a factual and action taken report in the matter by E-Mail at [ngr.filing@gmail.com](mailto:ngr.filing@gmail.com).

Vide reference 2<sup>nd</sup> cited, the Director of Geology and Mining hereby requested to Communicate the name of nominated Senior officer from SEIAA and TNPC Board departments, as the member of committee to conduct Joint Inspection as well as to prepare Joint Inspection report.

In this connection, the officer mentioned below is nominated as a member of Joint Committee, from the District Collector of Chengalpattu.

| Sl. No. | Name of the Officer       | Designation & Place of Working              |
|---------|---------------------------|---------------------------------------------|
| 1.      | Tmt. K. Shaghitha Parveen | Revenue Divisional Officer,<br>Chengalpattu |

The Assistant Director, Geology and Mining, Kancheepuram is hereby directed to provide necessary co-ordination/ assistance for file inspection as per the order of NGT.

Sd/- A.R. Rahul Nadh  
dated 29.06.2021  
District Collector,  
Chengalpattu.

/ By Order /

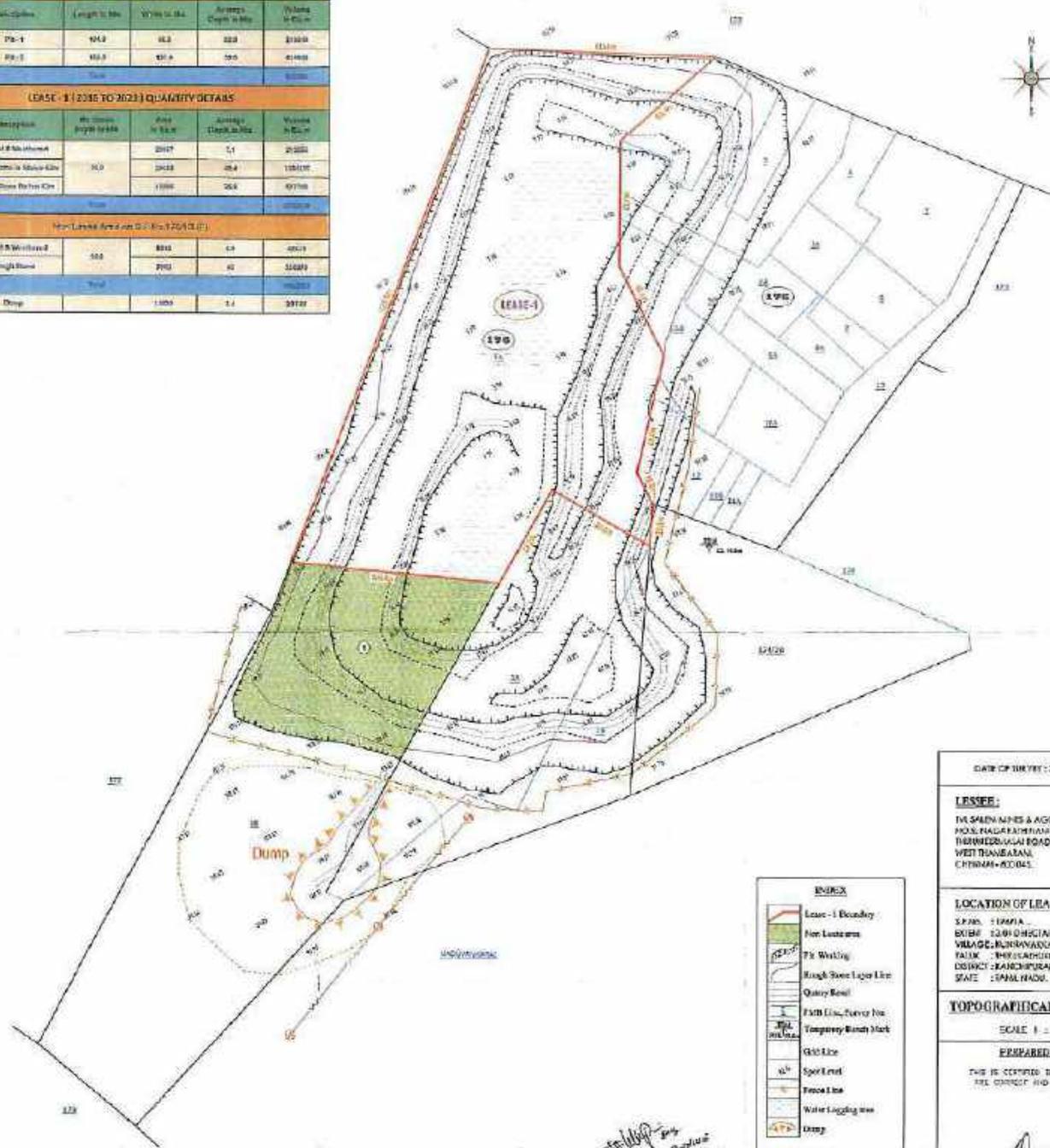
  
Assistant Director,  
Dept. of Geology and Mining,  
Chengalpattu.

To  
Tmt. K. Shaghitha Parveen,  
Revenue Divisional Officer, Chengalpattu.

Copy to:

1. The Director of Geology Mining, Guindy, Chennai - 32.
2. The Chairman,  
State Environmental Impact Assessment Authority, Chennai.
3. District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Nagar.

| LEASE - 1 (2006 TO 2019) EXISTING QUANTITY DETAILS AS PER TYPING PLAN |                            |                             |              |                      |                  |
|-----------------------------------------------------------------------|----------------------------|-----------------------------|--------------|----------------------|------------------|
| Sl. No.                                                               | Dist. Details              | Length in Mts               | Width in Mts | Average Depth in Mts | Volume in Cu.Mts |
| 1                                                                     | 75-1                       | 104.0                       | 16.2         | 22.0                 | 3748.8           |
| 2                                                                     | 75-2                       | 102.0                       | 15.0         | 20.0                 | 3168.0           |
| <b>Total</b>                                                          |                            |                             |              |                      |                  |
| LEASE - 1 (2005 TO 2023) QUANTITY DETAILS                             |                            |                             |              |                      |                  |
| Sl. No.                                                               | Dist. Details              | No. of Lines (2005 to 2023) | Area in Sq.M | Average Depth in Mts | Volume in Cu.Mts |
| 1                                                                     | Gravel & Subsoil           | 30.0                        | 2007         | 1.1                  | 2207.7           |
| 2                                                                     | Frangi Stone in Mixed Size |                             | 2003         | 20.4                 | 1001.5           |
| 3                                                                     | Block Stone Below 100      | 1000                        | 26.8         | 67.00                |                  |
| <b>Total</b>                                                          |                            |                             |              |                      |                  |
| New Layout Area as per D.O. No. 125/2013 (C)                          |                            |                             |              |                      |                  |
| 1                                                                     | Gravel & Subsoil           | 50.0                        | 800          | 0.8                  | 640.0            |
| 2                                                                     | Block Stone                | 40                          | 200          | 0.2                  | 80.00            |
| <b>Total</b>                                                          |                            |                             |              |                      |                  |
| 3                                                                     | Dump                       | 1000                        | 1.1          | 200.0                |                  |



| INDEX |                        |
|-------|------------------------|
|       | Lease - 1 Boundary     |
|       | New Lease area         |
|       | 75 Walling             |
|       | Block Stone Layer Line |
|       | Query Road             |
|       | FMB Dist. Survey Post  |
|       | Temporary Bench Mark   |
|       | Grid Line              |
|       | Spot Level             |
|       | Fence Line             |
|       | Water Logging line     |
|       | Dump                   |

DATE OF SURVEY : 2009-2021

**LESSEE:**  
 M/S. SHEN MILES & ASSOCIATES,  
 NO.5, NAGARATHAN NAGAR ESTATE,  
 THIRUVETTIGUAI ROAD,  
 WEST TAMBARAM,  
 CHENNAI-600045.

**LOCATION OF LEASE - 1:**  
 S.P.No. 100/11A,  
 DISTRICT TAMILNADU,  
 VILLAGG: KUDURAVASAL,  
 TALUK : THIRUCADURAI,  
 DISTRICT : KANCHI,  
 STATE : TAMILNADU.

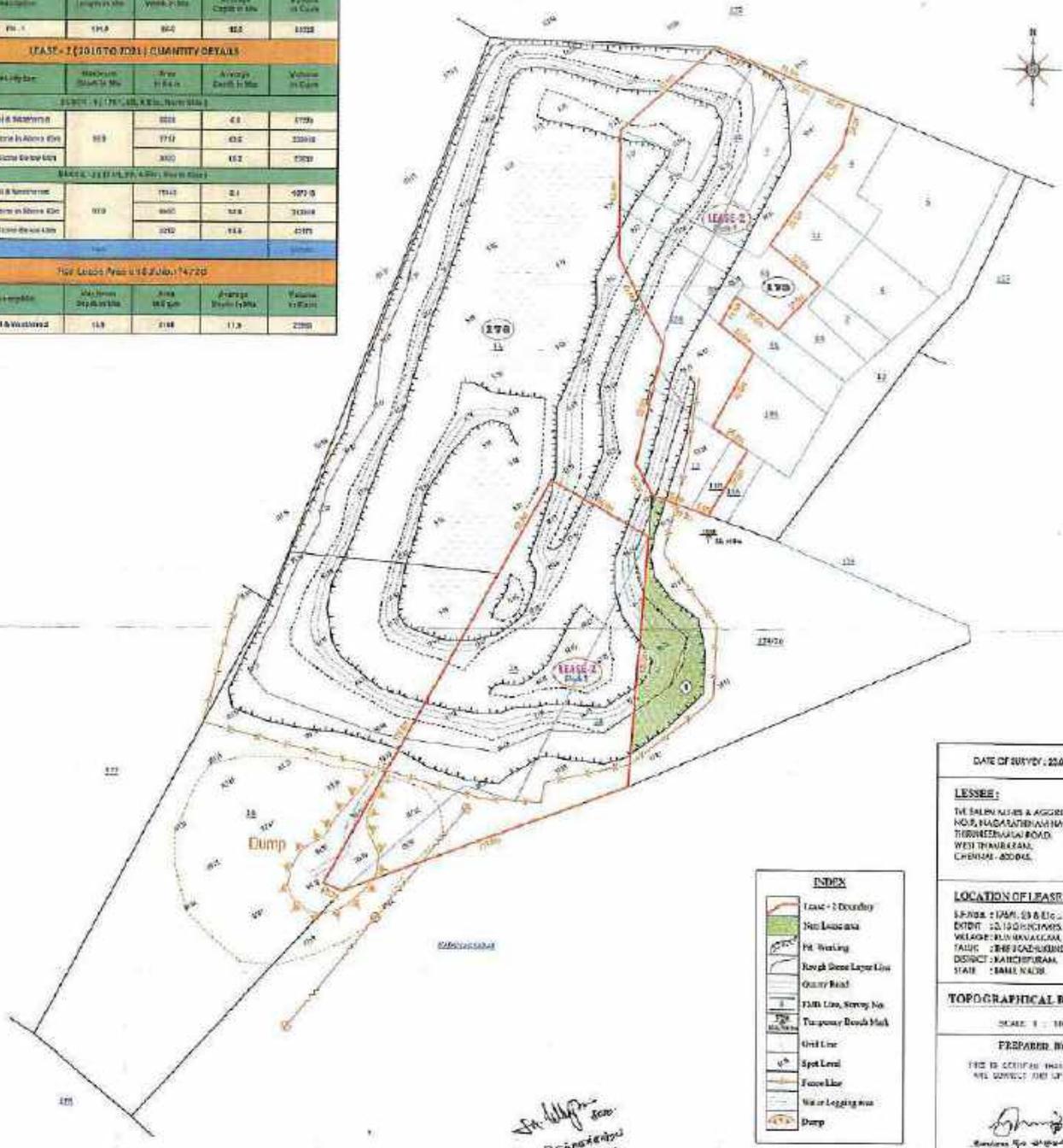
**TOPOGRAPHICAL BASE PLAN**  
 SCALE : 1 = 1000

**PREPARED BY:**  
 THIS IS CERTIFIED THAT THE PLAN  
 IS CORRECT AND UP TO DATE.

*[Signature]*  
 Surveyor to Government

*[Handwritten Signature]*  
 Surveyor to Government

| LEASE - 2 (2011 TO 2015) EXISTING QUANTITY DETAILS AS PER MINING PLAN |                            |                      |                 |                      |                     |
|-----------------------------------------------------------------------|----------------------------|----------------------|-----------------|----------------------|---------------------|
| Sl. No.                                                               | Description                | Length in Mts        | Width in Mts    | Average Depth in Mts | Volume in Cubic Mts |
| 1                                                                     | Fill                       | 194.8                | 85.0            | 88.2                 | 1312.8              |
| LEASE - 1 (2010 TO 2011) QUANTITY DETAILS                             |                            |                      |                 |                      |                     |
| Sl. No.                                                               | Description                | Maximum Depth in Mts | Area in Sq. Mts | Average Depth in Mts | Volume in Cubic Mts |
| Block - 1 (17.75' x 10.8' x 10.8' Area in Sq. Mts)                    |                            |                      |                 |                      |                     |
| 1                                                                     | Gravel & Sandstone         | 88.9                 | 322.8           | 4.8                  | 1570.8              |
| 2                                                                     | Block Stone in Above Class |                      | 177.0           | 43.5                 | 2201.0              |
| 3                                                                     | Rough Stone in Above Class |                      | 300.0           | 10.2                 | 2700.0              |
| Block - 2 (17.75' x 10.8' x 10.8' Area in Sq. Mts)                    |                            |                      |                 |                      |                     |
| 1                                                                     | Gravel & Sandstone         | 88.9                 | 194.0           | 2.1                  | 1071.0              |
| 2                                                                     | Block Stone in Above Class |                      | 440.0           | 10.8                 | 2100.0              |
| 3                                                                     | Rough Stone in Above Class |                      | 270.0           | 11.4                 | 2700.0              |
| Total Lease Area is 16.2 Hectares (14720 Sq. Mts)                     |                            |                      |                 |                      |                     |
| Sl. No.                                                               | Description                | Max. Depth in Mts    | Area in Sq. Mts | Average Depth in Mts | Volume in Cubic Mts |
| 1                                                                     | Gravel & Sandstone         | 11.9                 | 21.88           | 11.9                 | 2200.0              |



**INDEX**

- Lease - 1 Boundary
- New Lease area
- Pit Walling
- Rough Stone Layer Line
- Quarry Road
- F.M.S. Line, Survey No.
- Temporary Road Mark
- Grid Line
- Spot Level
- Fence Line
- Water Logging area
- Dump

DATE OF SURVEY : 22/07/2021

**LESSEE :**  
 THE SAILMILLS & AGGREGATORS,  
 NO.8, MADANATHANNAIYOM GATE,  
 THIRUVEEDHAR ROAD,  
 WEST TRINAMALAI,  
 CHENNAI - 600045.

**LOCATION OF LEASE - 2 :**  
 S.F. No. : DMF. 29 & ETC.,  
 EXTENT : 16.140 HECTARES  
 VILLAGE : SETHUPATHUR  
 TALUK : SETHUPATHUR  
 DISTRICT : KANCHI  
 STATE : TAMIL NADU.

**TOPOGRAPHICAL BASE PLAN**

SCALE : 1 : 1000

**PREPARED BY :**  
 THE SURVEYOR GENERAL  
 AND DISTRICT SURVEY OFFICER

*(Signature)*  
 Surveyor General  
 Kanchi District

ந.க. எண். 003 / க்யூ 2 / 2018

நாள்.19.11.2018

- பொருள்- கனிமங்களும் குவாரிகளும் - சாதாரண கற்கள் - காஞ்சிபுரம் மாவட்டம் - திருக்கழுக்குன்றம் வட்டம் - குன்னவாக்கம் கிராமம் - புல எண்கள்.176/1A (3.04.00), மொத்தம் 3.04.00 ஹெக்டேர் - பட்டா நிலத்தில் சாதாரண கற்கள் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனத்திற்கு அனுமதி வழங்கி - உத்தரவிடப்படுகிறது.
- பார்வை - 1. தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகரத்தினம் நகர் விரிவு, திருநீர்மலை ரோடு, மேற்கு தாம்பரம், சென்னை - 600 045, என்பவரின் மனு நாள். 02.01.2018.
2. இவ்வலுவலக ந.க.003/க்யூ2/2018 நாள். 05.03.2018.
3. செங்கல்பட்டு வருவாய் கோட்ட அலுவலர் அறிக்கை எண். ந.க.1051/2018 /அ1, நாள்.20.06.2018
4. உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களின் இடப்பார்வை அறிக்கை நாள் : 21.07.2018.
5. தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகரத்தினம் நகர் விரிவு, திருநீர்மலை ரோடு, மேற்கு தாம்பரம், சென்னை - 600 045, என்பவரின் மனு நாள். 02.08.2018.
6. அரசாணை எண்.Ms.73, தொழில் (எம்.எம்.சி.) துறை, நாள். 06.04.2015.
7. மாவட்ட ஆட்சியர் அறிவிக்கை எண். ( Precise Area Communication letter ) எண். 003 / க்யூ 2 / 2018. நாள்.24.08.2018.
8. உதவி இயக்குனர் புவியியல் மற்றும் சுரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் நாள்.04.09.2018
9. மாவட்ட அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் ஒப்புதல் ஆணை எண் DEIAA-DIA/ TN/ MIN/ 003/ Q2 / 2018-KPM, EC.No.41.-2018, Dated: 03.10.2018.
10. மற்றும் தொடர்புடைய இதர ஆவணங்கள்.

உத்தரவு:

காஞ்சிபுரம் மாவட்டம், திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம், புல எண்கள்.176/1A (3.04.00) மொத்தம் 3.04.00 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகரத்தினம் நகர் விரிவு, திருநீர்மலை ரோடு, மேற்கு தாம்பரம், சென்னை - 600 045 குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு மனு செய்துள்ளார்.

மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1,500/- ஐ சலான் எண். 93, நாள். 28.12.2017-ன்படி காஞ்சிபுரம் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும் மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

மனுதாரர் சாதாரண கற்கள் வெட்டியெடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

பார்வை 2-ல் காணும் இவ்வலுவலக கடிதத்தில் அறிக்கை கோரியதின்பேரில் பார்வை 3-ல் காணும் வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு அவர்களின் அறிக்கையில் மனுதாரர் சாதாரண கற்கள் வெட்டி எடுக்க அனுமதி கோரும் புலமானது திருக்கமுகன்றம் வட்டம் எண். 63, குண்ணவாக்கம் கிராம கணக்கில் பின்வருமாறு தாக்கலாகியுள்ளது.

| புல எண். | விஸ்தீரணம்<br>(ஹெக்டேர்) | வகைபாடு  | தீர்வை | பட்டா எண் / பட்டாதரர் பெயர்          |
|----------|--------------------------|----------|--------|--------------------------------------|
| 176/1A   | 3.04.0                   | புன்செய் | ₹1.30  | 633 சேலம் மைன்ஸ் மற்றும் அக்ரிகேட்ஸ் |

மேற்படி புலத்தை ஆவண எண். 4274/2016 நாள். 24.08.2016 ன்படி கிரையம் பெற்று தி/ள் சேலம் மைன்ஸ் மற்றும் அக்ரிகேட்ஸ் நிறுவனத்தில் பெயரில் பட்டா மாற்றம் பெறப்பட்டுள்ளது. காஞ்சிபுரம் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.எண்.287/க்யூ2/2015 நாள். 26.02.2016-ன்படி புல எண்.175/1 மற்றும் பல சாதாரண கற்கள் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை வழங்கப்பட்டுள்ளது என்றும்,

தற்போது அனுமதி கோரும் புலத்தின் எல்லை வறையறுக்கப்பட்டுள்ளது அதன் நான்கு எல்லைகள் விவரம் பின்வருமாறு

- கிழக்கில் - சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் நிலம்
- மேற்கில் - சமூக காடு
- வடக்கில் - சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் நிலம்
- தெற்கில் - செல்வமணி என்பவரின் நிலம்

இதுகுறித்து எண்.63, குண்ணவாக்கம் கிராமத்தில் 07.05.2018 அன்று A1 பொது விளம்பரம் செய்யப்பட்டதில் நாளது தேதிவரை எவ்வித ஆட்சேபனையும்

வொதுமக்களிடமிருந்து வரப்பெறவில்லை இப்புலத்திற்கு அருகில் 300 மீட்டர் சுற்றளவில் குடிபுரப்புகள் கட்டுமானங்கள் அரசால் அங்கீகரிக்கப்பட்ட வீட்டுமனைகள் ஏதுமில்லை பிரதாஸ்ப புலத்தில் உயர்மின் அழுத்த மின்கம்பிகள் ஏதும் செல்லவில்லை, மசூதிகள் கோயில் மயானம் ஏதுமில்லை இப்புலங்கள் தொல்லியல் துறை சார்ந்த புலங்கள் மற்றும் நில எடுப்பு சம்மந்தமான நடவடிக்கைகள் ஏதுமில்லை என்றும்,

எனவே மனுதாரர் கோரிய சாதாரண கற்கள் கிராவல் மண் எடுக்க அனுமதி கனிமவள விதிகளுக்குட்பட்டு வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 4-ல் காணும் உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் தனது புலத்தணிக்கை அறிக்கையில் காஞ்சிபுரம் மாவட்டம், திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராம கணக்கு பட்டா எண். 633 - ன்படி விண்ணப்ப புலங்கள். 176/1A (3.04.00) திள். சேலம் மைன்ஸ் & அக்கிரிகேட்ஸ் என்பவர் பெயரில் தாக்கலாகியுள்ளது. எனவே மேற்படி விண்ணப்பபுலங்களில் அரசு அனுமதி பெற்று கல்குவாரி பணி செய்ய விண்ணப்பதாரர் திள். சேலம் மைன்ஸ் & அக்கிரிகேட்ஸ் என்பவருக்கு ஸ்தல பாத்தியம் உள்ளது என்றும்,

மேற்படி விண்ணப்ப புல எண்கள். 176/1 மொத்த பரப்பு 5.77.50 ஹெக்டேரில் 3.00.00 ஹெக்டேர் திரு. M. ராமச்சந்திரன் என்பவருக்கு மாவட்ட ஆட்சித்தலைவர், செயல்முறை ஆணை எண். ந.க1917/2005/Q1, நாள்.07.02.2006-ன்படி 07.02.2006 முதல் 06.02.2011 வரை ஐந்து ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டது. இதன் தொடர்ச்சியாக விண்ணப்ப புல எண்கள். 176/1(P) மொத்த பரப்பு 5.77.50 ஹெக்டேரில் 3.00.00 ஹெக்டேர் திரு. P. ஜானார்த்தன ரெட்டி என்பவருக்கு மாவட்ட ஆட்சித்தலைவர், செயல்முறை ஆணை எண். ந.க 597/2010/Q1 நாள்.15.07.2011-ன்படி 15.07.2011 முதல் 14.07.2016 வரை ஐந்து ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டது என்றும்,

மேற்படி புல எண் 176/1A ஆகியவற்றில் குவாரி குத்தகைக்காலம் முடிவற்ற பின்பு தற்பொழுது விண்ணப்பதாரர் கல்குவாரி குத்தகை உரிமம் கோரி விண்ணப்பித்துள்ளார்.

இதில் ஏற்கனவே கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டு கற்களை உடைத்த சமச்சீரற்ற குழி விண்ணப்ப புல எண் 176/1A -ல் அமைந்துள்ளது. மேற்படி கற்குழியின் ஆழம் அரசாபியாக 30 மீட்டர் வரை உள்ளது. விண்ணப்ப புலத்தில் சார்கோனைட் வகைபாறை கற்கள் உள்ளது. இவ்வகை பாறை கட்டுமானம் மற்றும் சாலை பணிக்கு பயன்படும் ஜல்லிகற்கள் உற்பத்தி செய்ய ஏற்றதாகும்.

வரையறுக்கப்பட்ட 7.5 மீ, 10 மீ, மற்றும் 50 மீ சுற்றளவில் ஆட்சேபனைக்குரிய நில வகைபாடுகள் மற்றும் கட்டுமானங்கள் ஏதும் இல்லை. 300 மீட்டர் சுற்றளவில் புல எண்கள் 178 மற்றும் 177/4ல் கிராம நத்தம் அமைந்துள்ளது. எனவே இப்புலங்களில் இருந்து 300 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு பாரமித்தல் வேண்டும்.

நான்கெல்லைகள் விவரம்

|           |                   |
|-----------|-------------------|
| வடக்கில்  | புல எண்.172       |
| தெற்கில்  | புல எண்.176/1B    |
| கிழக்கில் | பட்டா புல எண்.175 |
| மேற்கில்  | புல எண்.170       |

மேற்படி விண்ணப்பப் புலங்களுக்கு அருகில் விண்ணப்ப நிறுவனத்தினத்திற்கு சொந்தமான இடம் மற்றும் தற்பொழுது நடைமுறையில் உள்ள குவாரி குத்தகையில் அடங்கிய புலங்களான (புல எண்கள். 176/2A, 175/12, 175/10B, 175/8B, 175/1, 175/2B தவிர்த்து) அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும்.

காஞ்சிபுரம் மாவட்டம், திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராம கணக்கு பட்டா எண். 633 - ன்படி விண்ணப்ப புலங்கள். 176/1A (3.04.00) ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் வெட்டியெடுத்து குவாரி பணி செய்ய தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண். 19(1), 20, 41 & 42-ன் கீழ் ஐந்து ஆண்டுகளுக்கு கல் குவாரி குத்தகை உரிம அனுமதி வழங்க பின்வரும் நிபந்தனைகளுக்குட்பட்டு பரிந்துரைசெய்துள்ளார்.

- 1 விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட கரங்கத்திட்டம் மற்றும் மாவட்ட சுற்றுச்சூழல் ஒப்புதல் பெற்றளிக்கப்பட வேண்டும்.
- 2 மேற்படி விண்ணப்பப் புலங்களுக்கு அருகிலுள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு (புல எண்கள். 176/2A, 175/12, 175/10B, 175/8B, 175/1, 175/2B தவிர்த்து) முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும்.
- 3 புல எண்.178 மற்றும் 177/4-ல் உள்ள நத்தம் புறம்போக்கு நிலங்களுக்கு 300 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு பாரமித்தல் வேண்டும்.

பார்வை 5-ல் கண்ட கடிதத்தின் மூலம் தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகரத்தினம் நகர் விரிவு, திருநீர்மலை ரோடு, மேற்கு தாம்பரம், சென்னை - 600 045 என்ற முகவரியில் இயங்கும் நிறுவனம் விண்ணப்பித்துள்ள புலங்களுக்கு அருகிலுள்ள பட்டா புல

எண்களான 172/5, 172/6, 176/1B-க்கும் தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் பெயரிலுள்ள பட்டா நில கல்குவாரி புல எண்கள்.175/1, 175/2B, 175/9B, 175/10B, 175/12, 176/2A, 176/2B -க்கும் பாதுகாப்பு இடைவெளி 7.5 மீட்டர் விடப்படுவதை தவிர்த்து குவாரிப்பணி செய்ய எவ்வித ஆட்சேபமும் இல்லையென்றும், மேலும் எனது பட்டா நிலங்களுக்கு விடப்பட வேண்டிய இடைவெளியேதுமின்றி குவாரிப்பணி செய்ய முழுசும்மதம் தெரிவிக்கிறேன் என்றும் தெரிவித்துள்ளார்.

மேலும் புல எண்.172/5, 172/6, 176/1B, 175/1, 175/2B, 175/9B, 175/10B, 175/12, 176/2A, 176/2B ஆகிய அனைத்து புலங்களின் பாதுகாப்பு இடைவெளியை கனிம அபிவிருத்தியை கருத்தில் கொண்டு தவிர்க்கலாம்.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை என கண்டறியப்பட்டது.

பார்வை 5-ல் கண்ட மாவட்ட ஆட்சித்தலைவர் அவர்களின் அறிவிக்கையில் தெரிவித்துள்ளவாறு மனுதாரர் மாவட்ட கற்றுச்சூழல் மற்றும் தாக்க மதிப்பீட்டு ஆணையத்தின் கற்றுச்சூழல் ஒப்புதலை பார்வை 7-ல் கண்டவாறு பெற்று இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

மனுதாரர் விதிகளின்படி காப்புத் தொகையாக ரூ.10,000/-ஐ பாரத மாநில வங்கி, காஞ்சிபுரம் சலான் எண். 6, நாள்.25.10.2018 -ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு-IV ல் கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

இந்நேரவில் வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் ஆகியோரது பரிந்துரையின் பேரில் காஞ்சிபுரம் மாவட்டம், திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம், புல எண்கள்.176/1A (3.04.00) மொத்தம் 3.04.00 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல்மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகரத்தினம் நகர் விரிவு, திருநீர்யலை ரோடு, மேற்கு தாய்பரம், சென்னை - 600 045 என்பவருக்கு சாதாரண கற்கள் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 19.11.2018 முதல் 19.11.2023 வரை ஐந்து ஆண்டுகளுக்கு, தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(1), 20 & 41A, 42-ன்படி, மற்றும் குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள

நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும், சிறப்பு நிபந்தனைகள் பேரிலும் குவாரி குத்தகை உரிமம் வழங்க ஆணைக்காக கோப்பு சமர்ப்பிக்கப்படுகிறது.

**நிபந்தனைகள் :**

1. குத்தகை புலத்தினை அடுத்துள்ள அரசு மேய்க்கால் புறம்போக்கு நிலங்கள் மற்றும் பட்டா நிலங்களுக்கு (புல எண்கள். 176/2A, 175/12, 175/10B, 175/8B, 175/1, 175/2B தவிர்த்து) முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விடப்பட வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிடும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடித எண். DEIAA-DIA/TN/MIN/003/Q2/2018-KPM, E.C.No.41-2018, Dated:03.10.18-ல் காணும் நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை எண்.2-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், வட்டத்தின் பெயர், கிராமத்தின் பெயர், புல எண், பரப்பு, குத்தகை ஆவண எண், குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விவரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நான்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாதையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க டீட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக்கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபனை இன்றி செலுத்தவேண்டும். மேலும் கரங்கத்திட்டத்தில் அனுமதிக்கப்பட்ட சாதாரணகற்கள் 5,35,220 கனமீட்டர்களுக்கு மட்டுமே நடைச்சீட்டுக்கள் வழங்கப்படும். இந்த அளவீடுகளை மீறும்பட்சத்தில் குவாரிக்கு நடைச்சீட்டுக்கள் வழங்கப்படுவது நிறுத்தம் செய்யப்படும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.

11. தமிழ்நாடு மாவட்ட கனிம கட்டமைப்பு விதிகள் 2017-ன்படி 12.01.2015க்கு பிறகு வழங்கப்பட்ட குவாரி குத்தகை உரிமங்கள் செலுத்தப்படும் சீனியரேஜ் தொகையில் 10% தொகையினை மாவட்ட கனிம கட்டமைப்பு நிதிக்கு பங்களிப்பாக செலுத்தப்பட வேண்டும்.
12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
13. உதவி இயக்குநர் / துணை இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச்சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செல்லும் இடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின்படி மேல் நடவடிக்கை எடுக்கப்படும்.
14. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
15. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப்பணி செய்யப்பட வேண்டும்.
16. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
17. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபாரத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
18. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபாரத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
19. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அப்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
20. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.

21. வெடிபொருள் சட்டம் 1934-ல் தேவிரிக்கப்பட்ட சாத்துக்கன்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து ஏர்டன் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், சாத்தலைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்துவாரி பணி செய்யப்பட வேண்டும்.
22. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines Mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.
23. குவாரிப்பணி ஆரம்பிப்பதற்கு முன்னதாக குவாரி பணி செய்யப்பட இருக்கும் புலங்களின் எல்லையைச் சுற்றிலும் முள் கம்பி வேலி (Barbed wire fencing) அமைக்கப்பட வேண்டும்.
24. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

சிறப்பு நிபந்தனைகள் :

1. புல எண். 178 மற்றும் 177/4-ல் உள்ள ஒத்தம் புறம்போக்கு நிலங்களுக்கு 300 மீட்டர் பாதுகாப்பு இடை வெளியிட்டு பாதுகாப்பு வேண்டும்.

மேற்கூறியபிடி நிபந்தனைகள், சிறப்பு நிபந்தனைகள் மற்றும் கனிம சட்டம் விதிகளை மீறிபுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாவட்ட சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சதுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

மாவட்ட ஆட்சியர்,  
காஞ்சிபுரம்

2/13

பெறுநர்,

தி/ள். சேலம் எம்என்எஸ் & ஆக்ரிகேட்ஸ்,  
எண்.9, நாகாத்தினம் நகர் விரிவு,  
திருநீர்மலை ரோடு, மேற்கு தாம்பரம்,  
சென்னை - 600 045/

நகல்

1. வருவாய் கோட்டாட்சியர், செங்கல்பட்டு.
2. வட்டாட்சியர், திருக்கழுக்குன்றம்.
3. கிராம நிர்வாக அலுவலர், குன்னவாக்கம் (வட்டாட்சியர் மூலமாக)
4. மாவட்ட சுற்றுச் சூழல் பொறியாளர்,  
மாகக்கட்டுப்பாட்டு வாரியம்,  
மறைமலைநகர்.

THIRU. P. PONNIAH, I.A.S.,  
CHAIRMAN/  
DISTRICT COLLECTOR.



Kancheepuram District  
Environment Impact  
Assessment Authority,  
Kancheepuram

**ENVIRONMENTAL CLEARANCE**

**Lr.No.DEIAA-DIA/TN/MIN/003/Q2/2018-KPM, EC.No.41-2018, Dated: 03.10.2018**

To,  
Tvl. Salem Mines Aggrigates,  
No.9, Rajarathinam Nagar,  
Thiruneermalai road,  
Tambaram West,  
Chennai - 45.

Sir,

Sub: DEIAA - Proposed Roughstone quarry - S.F.Nos. 176/1A over an extent of 3.04.00 hecets. of Kunnavakkam Village, Thirukazhukundram Taluk - Kancheepuram District by Tvl. Salem Mines Aggrigates - Grant of Environmental Clearance - Reg.

- Ref:
1. Your Application for Environment Clearance DEIAA / TN / Kpm Dist / 2018 Dated.07.09.2018.
  2. Minutes of the DEAC meeting No.5, held on DEAC meeting date 28.09.2018.
  3. Minutes of the DEIAA meeting held on DEIAA meeting date 03.10.2018.

**Details of Minor mineral Activity:-**

This has reference to your application in the reference 1<sup>st</sup> cited. The proposal is for obtaining Environmental Clearance for minor minerals mining / quarrying projects falling under category 'B2' based on the particulars furnished in your application as shown below:

*J.P.*  
CHAIRMAN  
DEIAA

|    |                                                                                                           |   |                                                                                                                      |
|----|-----------------------------------------------------------------------------------------------------------|---|----------------------------------------------------------------------------------------------------------------------|
| 1. | Name of Project Proponent and address                                                                     | : | Tvl. Salem Mines Aggrigates,<br>No.9, Rajarathinam Nagar,<br>Thiruneermalai road,<br>Tambaram West,<br>Chennai - 45. |
| 2. | Location of the Proposed Activity                                                                         | : |                                                                                                                      |
|    | Survey Number                                                                                             | : | 176/1A (3.04.00)                                                                                                     |
|    | Latitude and Longitude                                                                                    | : | 12°33'25.77"N to 12°33'34.50"N<br>80°04'22.84"E to 80°04'29.19"E                                                     |
|    | S.o.I. Topo Sheet No.                                                                                     | : | 66 -D/02                                                                                                             |
|    | Village                                                                                                   | : | Kunnavakkam                                                                                                          |
|    | Taluk                                                                                                     | : | Thirukazhukundram                                                                                                    |
|    | District                                                                                                  | : | Kancheepuram                                                                                                         |
| 3. | Proposed Activity                                                                                         |   |                                                                                                                      |
|    | i. Minor mineral                                                                                          | : | Roughstone                                                                                                           |
|    | ii. Mining Lease Area                                                                                     | : | 3.04.00 hecets.                                                                                                      |
|    | iii. Approved quantity                                                                                    | : | Roughstone = 5,35,220 M <sup>3</sup>                                                                                 |
|    | iv. Depth of quarrying                                                                                    | : | 62 mtrs. below ground level                                                                                          |
|    | v. Type of quarrying                                                                                      | : | Open cast<br>semi-mechanized                                                                                         |
|    | vi. Category (B1/B2)                                                                                      | : | "B2" category.                                                                                                       |
|    | vii. Precise Area Communication                                                                           | : | District Collector, Kancheepuram Rc.<br>No.003/Q2/2018 dated.24.08.2018.                                             |
|    | viii. Mining Plan approval                                                                                | : | Assistant Director, Geology and<br>Mining, letter Rc.No.003/Q2/2018,<br>dated. 04.09.2018.                           |
|    | ix. Quarrying lease period                                                                                | : | 5 Years                                                                                                              |
| 4. | Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:- | : |                                                                                                                      |
| 5. | Man Power requirement per day                                                                             | : | 16 Nos.                                                                                                              |

  
 CHAIRMAN  
 DEIAA

|     |                                                                                                                                                                                                                                                                                                                                                                   |                                       |                                                                                                  |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------------------------------------------------------------|
| 6.  | Utilities                                                                                                                                                                                                                                                                                                                                                         |                                       |                                                                                                  |
|     | i.                                                                                                                                                                                                                                                                                                                                                                | Source of Water                       | : Water vendors / Existing borehole                                                              |
|     | ii.                                                                                                                                                                                                                                                                                                                                                               | Quantity of Water Requirement in KLD: |                                                                                                  |
|     |                                                                                                                                                                                                                                                                                                                                                                   | a. Domestic                           | : 1.0 KLD                                                                                        |
|     |                                                                                                                                                                                                                                                                                                                                                                   | b. Industrial                         | : -                                                                                              |
|     |                                                                                                                                                                                                                                                                                                                                                                   | c. Green Belt & Dust Suppression      | : 3.5 KLD                                                                                        |
|     | iii.                                                                                                                                                                                                                                                                                                                                                              | Power requirement                     |                                                                                                  |
|     |                                                                                                                                                                                                                                                                                                                                                                   | a. Domestic purpose                   | : Petroleum Fuel is to be used for operating machineries and vehicles                            |
|     |                                                                                                                                                                                                                                                                                                                                                                   | b. Industrial purpose                 | : during quarrying process. Electricity will be used only for mine lighting and office purposes. |
| 7.  |                                                                                                                                                                                                                                                                                                                                                                   | Cost                                  |                                                                                                  |
|     | i.                                                                                                                                                                                                                                                                                                                                                                | Project Cost                          | : Rs.51,54,000/-                                                                                 |
|     | ii.                                                                                                                                                                                                                                                                                                                                                               | EMP Cost                              | : Rs. 8,00,000/-                                                                                 |
| 8.  | Public Consultation:-                                                                                                                                                                                                                                                                                                                                             |                                       | : Not required as per O.M. dated 24.12.2013 of MoEF, GOI                                         |
| 9.  | Date of Appraisal by DEAC:                                                                                                                                                                                                                                                                                                                                        |                                       | : 28.09.2018 5 <sup>th</sup> Meeting                                                             |
| 10. | <b>Date of review / discussion by DEIAA and the Remarks:-</b>                                                                                                                                                                                                                                                                                                     |                                       |                                                                                                  |
|     | The proposal was placed before the DEIAA in its DEIAA meeting No.5 held on 28.09.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project for Mining of "Rough stone" subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended. |                                       |                                                                                                  |

  
 CHAIRMAN  
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**11. Validity:**

This Environmental Clearance is granted for Mining of "Rough stone" for the proposed quantum of 5,35,220 M<sup>3</sup> Roughstone a period of "Five years" from the date of execution of Lease Deed.

**Conditions to be Complied before commencing mining operations:-**

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
  - I. The project has been accorded Environmental Clearance.
  - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
  - III. Environmental Clearance may also be seen on the website of the DEIAA.
  - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
3. The project proponent shall comply the conditions laid down in the sub rule V of Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
5. Quarry lease area should be demarcated on the ground with barbed wire fencing on all sides depicting the boundary of the lease area. All the boundary pillars shall be erected and red flagged before commencement of quarrying.

  
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6. The proponent shall ensure that First Aid Box is available at site.
7. The excavation activity shall not alter the natural drainage pattern of the area.
8. The excavated pit shall be restored by the project proponent for useful purposes.
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The quarrying operation shall be restricted between 7AM and 5 PM.
11. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
12. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
13. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

  
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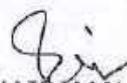
18. Blasting shall be carried out after adequately cautioning the public through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
  - i. Roads shall be graded to mitigate the dust emission.
  - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
22. The following measures are to be implemented to reduce Noise Pollution
  - i. Proper and regular maintenance of vehicles and other equipment
  - ii. Limiting time exposure of workers to excessive noise.
  - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
  - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawing of ground water, if any, required for this project.

  
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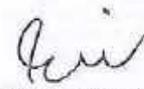
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
28.
  - i. Retention/ toe walls shall be provided at the foot of the dumps.
  - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

  
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34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
37. Ground water quality monitoring should be conducted once in 3 Months
38. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
41. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
42. At least 10 Neem trees should be planted around the boundary of the quarry site.
43. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
44. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.

  
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- 45. The Project Proponent shall provide solar lighting system to the nearby villages.
- 46. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
- 47. Rainwater shall be pumped out Via Settling Tank only.
- 48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
- 49. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
- 50. Safety equipments to be provided to all the employees.
- 51. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
- 52. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
- 53. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
- 54. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
- 55. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
- 56. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
- 57. Heavy earth machinery equipments if utilized, after getting approval from

  
 CHAIRMAN  
 DEIAA

the competent authority.

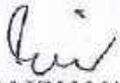
58. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
59. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.
60. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Kancheepuram.
61. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Kancheepuram.

**General Conditions:**

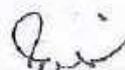
1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Kancheepuram District, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

  
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6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
13. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
14. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.

  
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15. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
16. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The DEIAA, Kancheepuram District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
18. The DEIAA, Kancheepuram District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Kancheepuram District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

  
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21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
23. The District Forest Officer had put forth the below mentioned conditions for strict compliance.
  - i. The Project areas shall not abut Reserve Forest Boundaries at any cost incase of Reserve Forest abutting to project areas, 60M safety distance shall be left and maintained.
  - ii. The quarry vehicles shall not use forest land as pathway
  - iii. Incase of Breach of conditions, the quarry operations should be suspended immediately.

  
 CHAIRMAN  
 DEIAA

Copy to:-

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Tamil Nadu Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Salai Guindy, Chennai-32.
7. The Chairman, SEIAA, Panagal Building, Chennai.
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.



TAMILNADU POLLUTION CONTROL BOARD



Re. no. 002/16 '19. 99

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CONSENT ORDER NO. 1905219487974 DATED: 09/01/2019.

PROCEEDINGS NO.F.2055MMN/RS/DEE/TNPCB/MMN/A/2019 DATED: 09/01/2019

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. SALEM MINES AGGREGATES , S.F.No. 176/1A, KUNNAVAKKAM, NADUVAKKARAI village Tirukalukundram Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- Ref: 1. Unit's application for CTO through OCMMS vide Appl.No.19487974 dated 27/12/2018.
- 2. IR.No: F.2055MMN/RS/AE/MMN/2019 dated 08/01/2019.
- 3. Minutes of 132nd DLCCC meeting held on 08/01/2019 (Item no.132-05).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,  
 M/s. SALEM MINES AGGREGATES  
 S.F.No.176/1A, KUNNAVAKKAM,  
 NADUVAKKARAI Village,  
 Tirukalukundram Taluk,  
 Kancheepuram District.

authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

P. SENTHUR  
 PANDY  
 District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 MARAIMALAI NAGAR

To  
 The Partner,  
 M/s. SALEM MINES AGGREGATES,  
 S.F.No-176/1A, Kunnavakkam Village, Thirukazhukundram Taluk, Kancheepuram District,  
 Pin- 603002

- Copy to: The Commissioner, KATTANKULATHUR-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District.
- Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- File



TAMILNADU POLLUTION CONTROL BOARD



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CONSENT ORDER NO. 1905119487974 DATED: 09/01/2019.

PROCEEDINGS NO.F.2055MMN/RS/DEE/TNPCB/MMN/W/2019 DATED:  
09/01/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SALEM MINES AGGREGATES , S.F.No. 176/1A, KUNNAVAKKAM, NADUVAKKARAI village Tirukalukundram Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Unit's application for CTO through OCMMS vide Appl.No.19487974 dated 27/12/2018.  
2. IR.No: F.2055MMN/RS/AE/MMN/2019 dated 08/01/2019.  
3. Minutes of 132nd DLCCC meeting held on 08/01/2019 (Item no.132-05).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,  
M/s. SALEM MINES AGGREGATES  
S.F.No.176/1A, KUNNAVAKKAM,  
NADUVAKKARAI Village,  
Tirukalukundram Taluk,  
Kancheepuram District.

Authorising the occupier to make discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

P. SENTHUR  
PANDY

District Environment Engineer,  
Tamil Nadu Pollution Control Board,  
MARAIMALAI NAGAR

To  
The Partner,  
M/s.SALEM MINES AGGREGATES,  
S.F.No:-176/1A, Kunnavakkam Village, Tirukazhukundram Taluk, Kancheepuram District,  
Pin: 603002

Copy to:

1. The Commissioner, KATTANKULATHUR-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

POLLUTION PREVENTION PAYS



## TAMILNADU POLLUTION CONTROL BOARD

15

### SPECIAL CONDITIONS

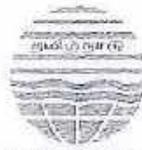
1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                             | Description | Quantity | Unit         |
|-------------------------------------|-------------|----------|--------------|
| <b>Product Details</b>              |             |          |              |
| 1.                                  | Roughstone  | 535220   | Cu.m/5 Years |
| <b>By-Product Details</b>           |             |          |              |
| 1.                                  | Nil         | 0        |              |
| <b>Intermediate Product Details</b> |             |          |              |
| 1.                                  | Nil         | 0        |              |

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No.                            | Description of Outlet | Maximum daily discharge in KLD | Point of disposal     |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| <b>Effluent Type : Sewage</b>         |                       |                                |                       |
| 1.                                    | Sewage                | 0.8                            | On Industrys own land |
| <b>Effluent Type : Trade Effluent</b> |                       |                                |                       |
| 1.                                    | Nil                   | 0.0                            |                       |

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Parameters                                 | Unit           | TOLERANCE LIMITS - OUTLETS -Nos |   |                |   |  |
|---------|--------------------------------------------|----------------|---------------------------------|---|----------------|---|--|
|         |                                            |                | Sewage                          |   | Trade Effluent |   |  |
|         |                                            |                | 1                               | - | -              | - |  |
| 1.      | pH                                         |                | 5.5 to 9                        |   |                |   |  |
| 2.      | Temperature                                | oC             | -                               |   |                |   |  |
| 3.      | Particle size of Suspended solids          | -              | -                               |   |                |   |  |
| 4.      | Total Suspended Solids                     | mg/l           | 30                              |   |                |   |  |
| 5.      | Total Dissolved solids (inorganic)         | mg/l           | -                               |   |                |   |  |
| 6.      | Oil & Grease                               | mg/l           | -                               |   |                |   |  |
| 7.      | Biochemical Oxygen Demand (3 days at 27oC) | mg/l           | 20                              |   |                |   |  |
| 8.      | Chemical Oxygen Demand                     | mg/l           | -                               |   |                |   |  |
| 9.      | Chloride (as Cl)                           | mg/l           | -                               |   |                |   |  |
| 10.     | Sulphates (as SO4)                         | mg/l           | -                               |   |                |   |  |
| 11.     | Total Residual Chlorine                    | mg/l           | -                               |   |                |   |  |
| 12.     | Ammonical Nitrogen (as N)                  | mg/l           | -                               |   |                |   |  |
| 13.     | Total Kjeldahl Nitrogen (as N)             | mg/l           | -                               |   |                |   |  |
| 14.     | Free Ammonia (as NH3)                      | mg/l           | -                               |   |                |   |  |
| 15.     | Arsenic (as As)                            | mg/l           | -                               |   |                |   |  |
| 16.     | Mercury (as Hg)                            | mg/l           | -                               |   |                |   |  |
| 17.     | Lead (as Pb)                               | mg/l           | -                               |   |                |   |  |
| 18.     | Cadmium(as Cd)                             | mg/l           | -                               |   |                |   |  |
| 19.     | Hexavalent Chromium (as Cr+6)              | mg/l           | -                               |   |                |   |  |
| 20.     | Total Chromium (as Cr)                     | mg/l           | -                               |   |                |   |  |
| 21.     | Copper (as Cu)                             | mg/l           | -                               |   |                |   |  |
| 22.     | Zinc (as Zn)                               | mg/l           | -                               |   |                |   |  |
| 23.     | Selenium (as Se)                           | mg/l           | -                               |   |                |   |  |
| 24.     | Nickel (as Ni)                             | mg/l           | -                               |   |                |   |  |
| 25.     | Boron (as B)                               | mg/l           | -                               |   |                |   |  |
| 26.     | Percent Sodium                             | %              | -                               |   |                |   |  |
| 27.     | Residual Sodium Carbonate                  | mg/l           | -                               |   |                |   |  |
| 28.     | Cyanide (as CN)                            | mg/l           | -                               |   |                |   |  |
| 29.     | Fluoride (as F)                            | mg/l           | -                               |   |                |   |  |
| 30.     | Dissolved Phosphates(as P)                 | mg/l           | -                               |   |                |   |  |
| 31.     | Sulphide (as S)                            | mg/l           | -                               |   |                |   |  |
| 32.     | Pesticides                                 | mg/l           | -                               |   |                |   |  |
| 33.     | Phenolic Compounds (as C6H5OH)             | mg/l           | -                               |   |                |   |  |
| 34.     | Radioactive materials a) Alpha emitters    | micro curie/ml | -                               |   |                |   |  |
| 35.     | Radioactive materials b). Beta emitters    | micro curie/ml | -                               |   |                |   |  |
| 36.     | Fecal Coliform                             | MPN/100ml      | -                               |   |                |   |  |

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS



## TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**



## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No.DEIAADIA/TN/MIN/003/Q2/2018-KPM,EC.No.41-2018 dated 03.10.2018.
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 19.11.2013 made with District Collector, Kancheepuram District.
3. The unit shall treat and dispose the sewage generated from the premises through Septic tank and soak pit arrangement.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.
5. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
6. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
7. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.

**P. SENTHUR  
PANDY**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
MARAIMALAI NAGAR**



## TAMILNADU POLLUTION CONTROL BOARD

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### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



## TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**P. SENTHUR  
PANDY**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
MARAIMALAI NAGAR**

சென்னை மாநகராட்சி  
சுற்றுச்சூழல் கட்டுப்பாட்டு  
மன்றம்  
மாலைமலை நகர்  
சென்னை - 600 021



TAMILNADU POLLUTION CONTROL BOARD

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| Sl. No. | Pollutant                                                | Time Weighted Average | Unit                                                 | Tolerance Limits                              |                                                         |
|---------|----------------------------------------------------------|-----------------------|------------------------------------------------------|-----------------------------------------------|---------------------------------------------------------|
|         |                                                          |                       |                                                      | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 1.      | Sulphur Dioxide (SO <sub>2</sub> )                       | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 50<br>80                                      | 20<br>80                                                |
| 2.      | Nitrogen Dioxide (NO <sub>2</sub> )                      | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 40<br>80                                      | 30<br>80                                                |
| 3.      | Particulate Matter (Size Less than 10 micro M) or PM10   | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 60<br>100                                     | 60<br>100                                               |
| 4.      | Particulate Matter (Size Less than 2.5 micro M) or PM2.5 | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 40<br>60                                      | 40<br>60                                                |
| 5.      | Ozone (O <sub>3</sub> )                                  | Annual<br>24 hours    | 8 Hours<br>1 Hour                                    | 100<br>180                                    | 100<br>180                                              |
| Sl. No. | Pollutant                                                | Time Weighted Average | Unit                                                 | Tolerance Limits                              |                                                         |
|         |                                                          |                       |                                                      | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 6.      | Lead (Pb)                                                | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 0.5<br>1.0                                    | 0.5<br>1.0                                              |
| 7.      | Carbon Monoxide (CO)                                     | 8 Hours<br>1 Hour     | miligram/m <sup>3</sup><br>miligram/m <sup>3</sup>   | 02<br>04                                      | 02<br>04                                                |
| 8.      | Ammonia (NH <sub>3</sub> )                               | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 100<br>400                                    | 100<br>400                                              |
| 9.      | Benzene (C <sub>6</sub> H <sub>6</sub> )                 | Annual                | microgram/m <sup>3</sup>                             | 5                                             | 5                                                       |
| 10.     | Benzo(a) Pyrene (BaP)<br>-particulate phase only         | Annual                | nanogram/m <sup>3</sup>                              | 01                                            | 01                                                      |
| 11.     | Arsenic (As)                                             | Annual                | nanogram/m <sup>3</sup>                              | 06                                            | 06                                                      |
| 12.     | Nickel (Ni)                                              | Annual                | nanogram/m <sup>3</sup>                              | 20                                            | 20                                                      |

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

| Limits in L <sub>eq</sub> -dB(A) | Day Time | Night Time |
|----------------------------------|----------|------------|
| Residential Area                 | 55       | 45         |

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                             | Description | Quantity | Unit         |
|-------------------------------------|-------------|----------|--------------|
| <b>Product Details</b>              |             |          |              |
| 1.                                  | Roughstone  | 535220   | Cu.m/5 Years |
| <b>By-Product Details</b>           |             |          |              |
| 1.                                  | Nil         | 0        |              |
| <b>Intermediate Product Details</b> |             |          |              |
| 1.                                  | Nil         | 0        |              |

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| I Point source emission with stack : |                                    |                                |                                                 |                                          |
|--------------------------------------|------------------------------------|--------------------------------|-------------------------------------------------|------------------------------------------|
| Stack No.                            | Point Emission Source              | Air pollution Control measures | Stack height from Ground Level in m             | Gaseous Discharge in Nm <sup>3</sup> /hr |
| II Fugitive/Noise emission :         |                                    |                                |                                                 |                                          |
| Sl. No.                              | Fugitive or Noise Emission sources | Type of emission               | Control measures                                |                                          |
| 1.                                   | Blasting                           | Fugitive                       | Controlled Blasting and Manual Water Sprinkling |                                          |
| 2.                                   | Vehicle Movement                   | Fugitive                       | Manual Water Sprinkling                         |                                          |
| 3.                                   | Drilling                           | Fugitive                       | Manual Water Sprinkling                         |                                          |
| 4.                                   | Loading                            | Fugitive                       | Manual Water Sprinkling                         |                                          |

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

| Sl. | Parameter | Unit | Tolerance limits | Stacks |
|-----|-----------|------|------------------|--------|
|-----|-----------|------|------------------|--------|

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



**TAMILNADU POLLUTION CONTROL BOARD**

- 8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- 9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Additional Conditions:**

- 1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No.DEIAADIA/TN/MN/003/Q2/2018-KPM,EC.No.41-2018 dated 03.10.2018.
- 2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 19.11.2018 made with District Collector, Kancheepuram District.
- 3. The unit shall maintain the APC measures in the form of portable water sprinklers effectively and continuously so as to satisfy the NAAQ standards prescribed by the Board.
- 4. The unit shall adhere to the ANL standards as prescribed by the Board.
- 5. The unit shall continue to develop more green belt with trees having thick canopy cover in the unit's premises.
- 6. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
- 7. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
- 8. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.

**P. SENTHUR  
PANDY**  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
MARAIMALAI NAGAR

சென்னை மாநகராட்சி  
சென்னை மாநகராட்சி



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling post holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



**TAMILNADU POLLUTION CONTROL BOARD**

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**P. SENTHUR  
PANDY**  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
MARAMALAI NAGAR



REVENUE DEPARTMENT TAMIL NADU

37945  
178.15

Udayam Explosives  
Chennai 600013

45AA 010534  
O. Swathi

044-2222 1111

**BLASTING WORK CONTRACT AGREEMENT**

THIS AGREEMENT executed at CHENNAI on this 04<sup>th</sup> day of July 2016 by and between:

- 1) Mr. J. SIVAKUMAR, S/O. Jawahar, Udayam Explosive, New No: 56,  
Kattabomman Street, Kamaraj Nagar, New Perungalathur, Chennai - 600063.  
Hereinafter called the FIRST PARTY.
- 2) TVL.SALEM MINES & AGRIGATES, No:9, Nagarathinam Nagar, Thiruneermalai  
Road, West Tambaram, Chennai-600 045.  
Herein after called as the SECOND PARTY.

WHEREAS the above terms party of the First Part of the second part  
Shall mean and included where ever the contract so permit their respective

For UDAYAM EXPLOSIVES For Salem Mines and Agrigates  
their successors, representatives, administrators and assign etc.

*J. Sivakumar*  
Proprietor

*[Signature]*

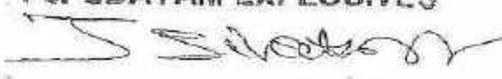


TAMIL NADU  
 UDAYAM EXPLOSIVES  
 Chennai 163  
 37917  
 17.8.15

45AA DEPT  
 O. Swathi  
 3, LOG...  
 TAMIL...  
 NO.9551...  
 044-2226 9000

WHEREAS the party of the Second Part is the holder of quarry lease in  
 Survey No. 175/1,175/2B,175/3,175/8B,175/9B,175/10B,175/11B,175/12,176/2A,  
 176/2B Part over an extent 3.13.0 hectares of Kunnavakkam Village,  
 Thirukazhikundram Taluk, Kanchipuram District for period of 26/02/2016 to  
 25/02/2021 (5 years)As per the order of the Kanchipuram District Collectors RC  
 NO.287/Q2-2015 dated 26.02.2016

WHEREAS for extraction blast boulder blocks from the said Quarry's rock  
 have to be blasted with explosives materials and for possession of the explosive  
 materials and of using them a licence under the Indian Explosive Act issue by the  
 competent Authority is necessary and without the help of the explosive  
 materials is it not Possible.  
 For UDAYAM EXPLOSIVES

  
 Proprietor

For...  




TAMIL NADU  
 37916.  
 17.8.15  
 UDAYAM EXPLOSIVES  
 Chennai: 63  
 45AA 018514  
 O. Swathi  
 O.SWATHI  
 3, DEKANATH  
 TAMILNADU  
 600017

TO extract blast and do the party of the first is the holder of explosives  
 Magazines situated at 4/1, 4/1A Nattarasampattu Village , Sriperumbudur Taluk,  
 Kanchipuram District. The Licence is bearing NOS. E / SC / TN / 22 / 551(E61793) &  
 E/SC/TN/22/164(E10462) & E/HQ/TN/22/405(E69911) Issued by the controller of  
 Explosive Tamilnadu and he is authorized and Entitled to make use of explosive  
 for blasting rocks in the quarries.

WHEREAS the party of the Second Party Having come to know the position of  
 The explosive license by the party of the First Party approached the party of the  
 First Party requesting him to against him in the extra action of blast blocks from  
 The quarries aforesaid by using blistering materials under the License issued to him  
 By the competent authority and the party of the First Party having agreed to do so.  
**For UDAYAM EXPLOSIVES**

*S. Sivaraj*  
 Proprietor

*[Signature]*

NOW THIS AGREEMENT WITNESS AS FOLLOWS:

- 1) It is agreed that the party of the First shall use explosives under his license for blasting the rocks in the quarries I the aforesaid Survey NO .at the above villages for and on behalf of the party of the Second Part.
- 2) The party of the Second part has to pay the cost of explosives under the blasting the ROUGH STONE in the aforesaid, and for the labour engaged for such operation and that the party of the First part. Being the license holder shall conduct the blasting operating for and on behalf of the party of the Second part in accordance with the terms and conditions of the explosives license.
- 3) If the Second Party fails to pay the cost of explosive as agreed hereunder and the labour charges the First Party has agreed to discontinue the blasting operating without notice and is entitled to recover whatever amounts found due at the time by recourse to legal proceeding or otherwise if any things goes wrong at the time of blasting the entire risk shall go to the Second Party .
- 4) This Agreement shall in force until the expiry of the License of the First Party from the date of this agreement and is subjected to renewal on such terms and conditions as may mutually agreed upon.

IN WITNESS whereof the parties herein so have set their hands to this agreement on the day, month the year first above written in the presence of the following:

PARTY 1

UDAYAM EXPLOSIVES,

Blasting contractor.

For UDAYAM EXPLOSIVES

Proprietor

Signature

PARTY 2

TVL.SALEM MINES & AGRIGATES, No:9,

Nagarathinam Nagar, Thiruneermalai Road,

West Tambaram, Chennai-600 045.

For Salem Mines and Agrigates

Signature

Witnesses:

1. n. Saravananthar, Kamarajar Nagar, Kanasartha Palakam, Veda-buram Post, Thirukkalakundram 600

2. S. Ruban, s/o. G. Selvam, No.19, Ambedkar 1st Street, Ananganpattinam, Chennai - 78



GOVERNMENT OF INDIA  
 MINISTRY OF COMMERCE & INDUSTRY  
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
 (Formerly Department of Explosives)  
 No.140, Rukmini Laxminipati Road,  
 Marshalls Road, Egmore, Chennai 600008  
 Tele: 28514848 Fax: 28514848  
 Email: jiccechennai@explosives.gov.in

No. E/SC/TN/22/164(E10462)

Dated: 24/03/2014

To: M/s. UDAYAM EXPLOSIVES Proprietor J. Sivakumar,  
 5/102 Kastabachanai Street, Kumarajar Nagar, New Perungalathur  
 Distt. KANCHIPURAM, State. Tamil Nadu, Pincode-600063

Subject: Possession for Use of Explosives from magazine at Survey No(s):4/L, Village/Town, Nattarasampattu, Distt. KANCHIPURAM, State Tamil Nadu Licence No.: E/SC/TN/22/164(E10462) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

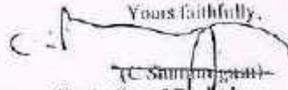
Sir(s),

Reference to your letter No.: x dated: 19/03/2014, the subject licence duly renewed upto 31/3/2019 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2019.

- Application in Form RE-1 duly filled in and signed.
- Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Chennai payable at Chennai.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

Enclosures:

Yours faithfully,  
  
 J. C. Srinivasan  
 Controller of Explosives  
 For Joint Chief Controller of Explosives  
 South Circle, Chennai

Copy Forwarded to:

1. District Magistrate, KANCHIPURAM (Tamil Nadu) for information.

For Joint Chief Controller of Explosives  
 South Circle, Chennai

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]

LICENCE FORM LE-3  
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

Licence to possess : (c) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazine



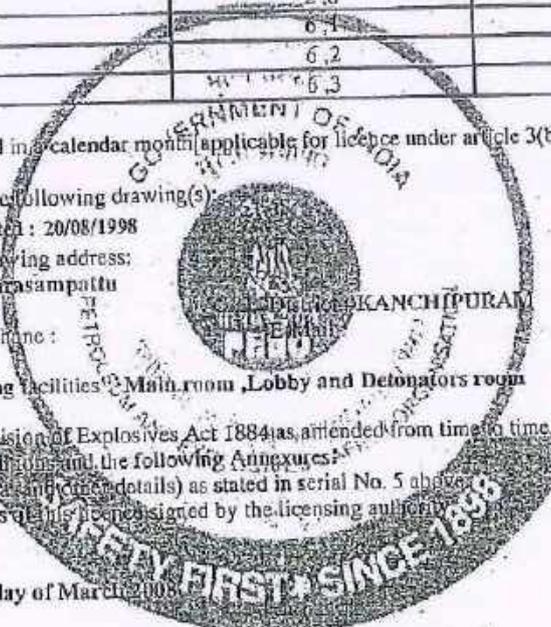
Licence No. : E/SC/TN/22/164(E10462)  
Annual Fee Rs:6000/-

- Licence is hereby granted to : **M/s.UDAYAM EXPLOSIVES Proprieter, J.Sivakumar (Occupier : J.SIVAKUMAR)**  
**56/102.Kattabomman Street,kamarajar Nagar,New Perungalathur, Town/Village - Vhennai**  
**District-KANCHIPURAM, State-Tamil Nadu, Pincode - 600063.**
- Status of licensee : **Individual**
- Licence is valid only for the following purpose : possess for use of **Nitrate Mixture, Safety Fuse, Detonating Fuse, Detonators,**
- (a) Licence is valid for the following kinds and quantity of explosives:

| Sr. No. | Name and Description | Class & Division | Sub-division (If any) | Quantity at any one time |
|---------|----------------------|------------------|-----------------------|--------------------------|
| 1.      | Nitrate Mixture      | 2,0              | 0                     | 1800 Kg.                 |
| 2.      | Safety Fuse          | 6,1              | 0                     | 5000 Mtrs                |
| 3.      | Detonating Fuse      | 6,2              | 0                     | 30000 Mtrs               |
| 4.      | Detonators           | 6,3              | 0                     | 40000 Nos.               |

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] : 25 times as above.

- The licensed premises shall conform to the following drawing(s):  
Drawing No : **E/SC/TN/22/164(E10462)** dated : **20/08/1998**
- The licensed premises are situated at following address:  
Survey No(s). **4/1** , Town/Village : **Nattarasampattu**  
Police Station : **MANIMANGALAM**  
PinCode : Phone :
- The licensed premises consist of following facilities: **Main room ,Lobby and Detonators room**
- The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures:  
(1) Drawings (showing site, construction and other details) as stated in serial No. 5 above  
(2) Conditions and Additional Conditions of this licence signed by the licensing authority  
(3) Distance Form DE-2
- This licence shall remain valid till **31st day of March 2008**



This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

File Date: 20/08/1998

Sd/  
Joint Chief Controller of Explosives  
South Circle, Chennai

- Amendments :
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 19/04/2011
  - Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 09/08/2012
  - Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 04/09/2012
  - Change in Postal Address dated : 04/09/2012
  - Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 08/02/2013
- Endorsement for renewal of licence:

|                 |                |                                  |
|-----------------|----------------|----------------------------------|
| Date of Renewal | Date of Expiry | Signature of licensing authority |
|-----------------|----------------|----------------------------------|



**GOVERNMENT OF INDIA**  
**MINISTRY OF COMMERCE & INDUSTRY**  
**PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)**  
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 No.140, Rukmini Lakshmi Road,  
 Marshalls Road, Egmore, Chennai 600008  
 Tele: 28514848 Fax: 28514848  
 Email: jtccechennai@explosives.gov.in

No: E/SC/TN/25/269 (E27582)

Dated: 21/03/2014

To,  
 Shri J Sivakumar, Proprietor, Udayam Explosives,  
 56/102 Kattabomman street, Kamaraj Nagar, New Perungalathur  
 Distt. CHENNAI, State, Tamil Nadu, Pincode-600063

Subject: Road Van for the carriage of Explosives Registration No TN 22 D 3114 Licence No. E/SC/TN/25/269 (E27582) granted in Form LE-7 of Explosives Rules 2008 - Renewal regarding

Sir(s),

Reference to your letter No.: x dated: 19/03/2014, the subject licence duly renewed upto 31/3/2019 and issued in Form LE-7 of Explosives Rules, 2008 is forwarded herewith.

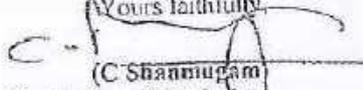
For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2019.

- Application in Form RE-1 duly filled in and signed.
- Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Chennai payable at Chennai.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

Please follow following instructions strictly:

1. The records of explosives transported by the licenced Roadvan shall be maintained in the proforma RE-6 under Part 5 of schedule V of Explosives Rules 2008.
2. Please ensure that persons whose antecedents verified by the local Police shall only be employed with the licenced explosives roadvan/compressor mounded truck as drivers or cleaners. List of such drivers and cleaner's alongwith the personal particulars shall be made available to the local police in advance. The re-verification of such staff shall also be made at least once in a year in compliance to Rule 61(3) of Explosives Rules 2008.
3. Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed guards. If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home Affairs, it should be escorted by armed Police escort / guard provided by District Police Administration as required in Rule 67(7) of Explosives Rules 2008.

**Enclosures :**

Yours faithfully,  
  
 (C. Shanmugam)  
 Controller of Explosives  
 For Joint Chief Controller of Explosives  
 South Circle, Chennai

Copy Forwarded to:

1. District Magistrate, CHENNAI (Tamil Nadu) for information.

For Joint Chief Controller of Explosives  
 South Circle, Chennai

**LICENCE FORM LE-7**  
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

Licence to : transport explosives in a road van

Licence No. : E/SC/TN/25/269(E27582)  
Annual Fee Rs:2000/-



1. Licence is hereby granted to : **Shri J Sivakumar, Proprietor, Udayam Explosives (Occupier : J.Sivakumar,)**  
**56/102 Kattabomman street, Kamaraj Nagar, New Perungalathur, District-CHENNAI, State-Tamil Nadu, Pincode-600063**
2. Status of licensee : **Individual**
3. Particulars of the road van:

|                                                        |                              |
|--------------------------------------------------------|------------------------------|
| Registration No.                                       | TN 22 D 3114                 |
| Make and model of vehicle                              | TATA/Telco                   |
| Unladen weight                                         | 2460 Kg(s)                   |
| Maximum laden weight                                   | 5300 Kg(s)                   |
| Maximum quantity of explosives permitted for transport | 2340 Kg(s)                   |
| Engine No.                                             | 357010 MTQ 845700            |
| Chassis No.                                            | 497 SP 21 MTQ 843021         |
| Description Of Other Fittings                          | AS PER THE APPROVED DRAWINGS |
| Quantity Of Explosives permitted to carry              | 2340 Kg(s)                   |

4. The licensed premises shall conform to the following drawing(s):  
Drawing No : E/SC/TN/25/269(E27582) dated: 12/04/2005
5. The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures .....  
(a) Drawings of the road van as stated in serial no:4 above.  
(b) Conditions signed by the licensing authority!
6. This licence shall remain valid till 31st day of March, 2007

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

The Date: 12/04/2005

Sd/-  
**Joint Chief Controller of Explosives**  
South Circle, Chennai

Endorsement for renewal of licence:

| Date of Renewal | Date of Expiry | Signature of licensing authority                                |
|-----------------|----------------|-----------------------------------------------------------------|
| 21/03/2014      | 31/03/2019     | <b>J. Chief Controller of Explosives, South Circle, Chennai</b> |

**Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**

மாவட்ட ஆட்சியர், காஞ்சிபுரம் அவர்களின் செயல்முறை ஆணைகள்.

முன்னிலை - திருமதி. இரா. கஜலட்சுமி, இ.ஆ.ப.

ந.க. எண். 287 / க்யூ 2 / 2015

நாள். 22.02.2016

பொருள்- கனிமங்களும் குவாரிகளும் - காஞ்சிபுரம் மாவட்டம் - திருக்கழுக்கன்றம் வட்டம் - குண்ணவாக்கம் கிராமம் - புல எண்கள். 175/1 (0.20.0) 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A (1.01.5), 176/2B (0.60.5) மொத்த பரப்பு 3.13.0 ஹெக்டர் பட்டா நிலத்தில் சாதாரண கற்கள் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் - திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனத்திற்கு வழங்கி உத்தரவிடப்படுகிறது.

Flag (A)

பார்வை-

1. திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகராத்தினம் நகர் விரிவு திருநீர்மலை ரோடு, பேற்குதாம்பரம், சென்னை-45 விண்ணப்ப நாள். 13.08.2015.
2. செங்கல்பட்டு, வடுவாய் கோட்டாட்சியர் அவர்களின் அறிக்கை ந.க. 2314 / 2015 / ஆ நாள். 03.11.2015.
3. காஞ்சிபுரம் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்களின் இடப்பார்வை அறிக்கை நாள்: 07.01.2016.
4. உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களின் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டம் நாள்: 28.01.2016
5. மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை கடித எண். SEIAA-TN/F.No.5005 / 1 (a) / EC No. 2958 / 2016 நாள். 19/02/2016.

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உத்தரவு:-

காஞ்சிபுரம் மாவட்டம், திருக்கழுக்கன்றம் வட்டம், குண்ணவாக்கம் கிராமம், புல எண்கள். 175/1 (0.20.0) 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A (1.01.5), 176/2B (0.60.5) மொத்த பரப்பு 3.13.0 ஹெக்டர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனம் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு மனு செய்துள்ளது.

2. மனுதாரர் நிறுவனம் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ. 1500/- ஐ சலான் எண். இல்லை நாள்: 13.08.2015-ல் காஞ்சிபுரம் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும், மனுதாரர் செலுத்த வேண்டிய

வருவான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றாறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

3. மனுதாரர் நிறுவனம் சாதாரண கற்கள் & கிராவல் மண் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை செங்கல்பட்டு, வருவாய் கோட்டாட்சியர் மற்றும் உதவி இயக்குனர், புவியியல் மற்றும் களங்கத்துறை, காஞ்சிபுரம் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

4. பார்வை 2-ல் காணும் செங்கல்பட்டு, வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கையில் மனுதாரர் கல்குவாரி குத்தகை அனுமதி கோரியுள்ள புலங்கள் எண்.63, குன்னவாக்கம் கிராம கணக்கில் கீழ்க்கண்டவாறு தாக்கவாகியுள்ளது என தெரிவித்துள்ளார்.

| புல எண். | விஸ்தீரணம் | தீர்வை | வகையாடு   | பட்டா எண் / பட்டாதாரர் பெயர்                                              |
|----------|------------|--------|-----------|---------------------------------------------------------------------------|
| 175/1    | 0.20.0     | 0.74   | புன் செய் | 570 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 175/10B  | 0.31.5     | 1.00   | புன் செய் | 570 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 175/11B  | 0.03.5     | 0.10   | புன் செய் | 570 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 175/12   | 0.17.0     | 0.03   | புன் செய் | 570 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 175/2B   | 0.43.5     | 1.01   | புன் செய் | 570 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 175/3    | 0.11.0     | 0.41   | புன் செய் | 570 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 175/8B   | 0.19.0     | 0.70   | புன் செய் | 570 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 175/9B   | 0.05.5     | 0.27   | புன் செய் | 570 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 176/2A   | 1.01.5     | 1.20   | புன் செய் | 567 குருசாமி கவுண்டர் மகன் இளங்கோ                                         |
| 176/2B   | 0.60.5     | 1.10   | புன் செய் | 568 ராமசாமி கவுண்டர் மகன் கோபால் (1) சேலம் மைன்ஸ் மற்றும் அக்ரிசேட்சு (2) |
| மொத்தம்  | 3.13.0     | 7.10   |           |                                                                           |

P. 71 B

P. 73 B

P. 235 B

மேற்படி புல எண்.175/1, 175/10B, 175/11B, 175/12, 175/2B, 175/3, 175/8B, 175/9B ஆகிய புல எண்களில் திரு. ஜனார்த்தன ரெட்டி த/பெ. ரங்காரெட்டி என்பவருக்கு கல்குவாரி நடத்த காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள் ந.க. எண். 80 / 2010 / க்யூ 1 நாள். 24.03.2010ன்படி உத்திரவிடப்பட்டு மேற்படி குத்தகை உரிமம் 24.03.2010 முதல் 23.03.2015 வரை முடிவுற்ற நிலையில் மேற்குறிப்பிட்ட புல எண்களுடன் புல எண்கள். 176/2A, 176/2B யையும் சேர்த்து மீள கல்குவாரி நடத்த குத்தகை உரிமம் வழங்கக் கோரி சேலம் மைன்ஸ் அக்ரிசேட்சு உரிமையாளர் திரு. ஆர். கோபால் என்பவர் கோரியுள்ளதாக தெரிவித்துள்ளார்.

மேலும் மேற்படி பட்டா எண். 570 மற்றும் 567 புலங்கள் திரு. G. இளங்கோ மற்றும் சேலம் மைன்ஸ் பங்குதாரர் குத்தகை ஒப்பந்த ஆவண எண்.4717 / 2015 ன்படி திரு. ஆர். கோபால் என்பவருக்கு 23.07.2015 முதல் 22.07.2044 வரை 29 வருடங்களுக்கு 10 நிபந்தனைகளுடன்

P. 241 C

குத்தகை ஒப்பந்தம் செய்துள்ளதாகவும் மேலும் பட்டா எண். 568 ராமசாமி கவுண்டர் மகன் கோபால் (1) சேலம் மைன்ஸ் மற்றும் அக்ரிகேட்ஸ் (2) என்பவர்கள் பெயரில் புல எண்கள். 176/2B-ல் தாக்கவாகியுள்ளது. மேலும் அக்ரிகேட்ஸ் நிறுவனத்தின் கீழ்க்கண்ட பங்குதாரர்கள் விவரம் தெரிவித்துள்ளார்.

| வ. எண். | பெயர்                                        | முகவரி          |
|---------|----------------------------------------------|-----------------|
| 1       | திரு. K. ஜீவா த/பெ. K.R. கந்தசாமி            | சேலம்           |
| 2       | திரு. P. சுப்பிரமணி த/பெ. S. பெருமாள்.       | சென்னை          |
| 3       | திரு. R. கோபால் த/பெ. ராமசாமி கவுண்டர்,      | சேலம்           |
| 4       | திரு. T.P.S. சேகர் த/பெ. P. செங்கோட கவுண்டர் | சேலம்           |
| 5       | திரு. இளங்கோ த/பெ. குருசாமி கவுண்டர்         | திருச்செங்கோடு  |
| 6       | திரு செல்வமணி த/பெ. சுப்பிரமணி கவுண்டர்      | திருச்செங்கோடு. |

மேற்படி 6 நபர்களும், இவர்களில் ஒருவரான R. கோபால் த/பெ. ராமசாமி கவுண்டர் என்பவரை Power of Attorney ஆக நியமித்துள்ளார் எனவும் ஏற்கனவே சாதாரண கல்குவாரி லைசன்ஸ் பெற்று இயங்கி வந்த M/s. Sun Blue Metal Private Limited மேனேஜிங் டைரக்டர் திரு. பி. ஜனார்த்தனரெட்டி அவர்களிடமிருந்து கிரைய ஆவண எண். 2462/2015ன்படி திரு. ஜி. இளங்கோ த/பெ. குருசாமி கவுண்டர் என்பரிடமிருந்து (மொத்தம் 3.73 சென்ட்) கிரையம் பெற்று அனுபவித்து வருகின்றார் எனவும் திருவாளர்கள். சேலம் மைன்ஸ் சார்பாக குவாரி நடத்துவதுதற்கு தேவையான கனிம வரி நிலுவை ஏதுமில்லை என்பதனை உறுதி மொழி ஆவணம் ( PAN No.ACOFS 2999C) ரூ.1,500/- (ரூபாய் ஆயிரத்து ஐநூறு மட்டும்) செலுத்து சீட்டு எண். 806 நாள். 13.08.2015 திருக்கழுக்குன்றம் பாரத ஸ்டேட் வங்கி கிளையில் (Application Fee for stone Quarry) செலுத்தப்பட்டுள்ளது. குண்ணவாக்கம் மற்றும் சேலம் மைன்ஸ் மற்றும் அக்ரிகேட்ஸ் நிறுவனம் சார்பாக சென்னை வணிக நிறுவன பதிவாளர் அவர்களிடம் பெறப்பட்ட (Form-C, Register of Form as No.1338 - 2014) சான்று நகல் பெறப்பட்டுள்ளது எனவும்

மேற்படி புலத்தின் நான்கு எல்லைகள்.

வடக்கு புல எண். 170, 176, 175, 172 மற்றும் அதன் உட்பிரிவுகள் இப்புலங்கள் சிலவற்றில் கல் உடைக்கும் கிரவுர் அமைக்கப்பட்டுள்ளது.  
 தெற்கு நடுவக்கரை கிராமம்.  
 மேற்கு 176, 165 சாலை மற்றும் அதன் உட்பிரிவுகள்.  
 மேற்கு பகுதியில் புல எண்.177 குன்று ஆகும். இதில் புதர்கள் பரவலாக காணப்படுகின்றன.

கிழக்கு புல எண். 175, 173 நடுவக்கரை எனவும் மேலும்

1. குத்தகை வழங்க புலத்தின் எல்லைகள் வரைபறுக்கப்பட்டு எல்லை கற்கள் நடப்பட்டுள்ளது எனவும்
2. அந்த புலத்தில் பம்புசெட், கிணறு மற்றும் தாழ்வழுத்த மின்கம்பம் மற்றும் உயர் அழுத்த மின்கம்பம் செல்கிறது எனவும்
3. குவாரி குத்தகை தொடர்பாக பொதுமக்கள் ஆட்சேபனை ஏதுமில்லை என பொதுமக்கள் வாக்குமூலம் மற்றும் ஏ1 நோட்டீஸ் விளம்பரம் செய்யப்பட்டுள்ளது எனவும்
4. குத்தகை வழங்கும் புலத்திலிருந்து 300 மீட்டர் சுற்றளவுக்குள் கிராம நத்தம் அங்கீகரிக்கப்பட்ட குடியிருப்பு மனைகள் பள்ளிக் கட்டிடம் மற்றும் கட்டுமானங்கள் ஏதுமில்லை எனவும்
5. புல வரைபடம் 'அ' பதிவேடு நகல், சிட்டா, அடங்கல் ஆகிய கிராம கணக்குகள் இணைக்கப்பட்டுள்ளது எனவும்
6. 01.08.2014 முதல் 30.08.2015 வரையிலான நில விற்பனை விவரங்கள் இணைக்கப்பட்டுள்ளது எனவும்
7. புதைபொருள் தொல்பொருள் ஆராய்ச்சி மற்றும் அதனை சார்ந்த நடவடிக்கைக்கு மேற்படி புலங்கள் உட்பவில்கை எனவும்
8. அரசாங்க நில எடுப்பு மற்றும் தேவைகள் ஏதும் மேற்படி புலங்களுக்கு இல்லை எனவும்
9. மேற்படி புல எண். 175/1, 175/10பி, 175/11பி, 175/12, 175/2பி, 175/3, 175/3பி, 175/9பி வரை ஏற்கனவே குவாரி நடத்தப்பட்டு பள்ளமாக உள்ளது. புல எண்.176/2ஏ, 176/2பி ஆகிய புலங்களில் புதிதாக குவாரி அமைக்க அனுமதி கோரப்பட்டுள்ளது. இப்புலங்கள் சமதளமாக சாகுபடி ஏதுமின்றி கரம்பாக உள்ளது. மேலும் 176/1ல் தற்போது அனுமதி பெற்ற கல்குவாரி இயங்கி வருகிறது. மேற்குறிப்பிட்ட கல்குவாரிக்கு அணுகுபாதையாக ஏற்கனவே புல எண்.177ல் சிறு மண்சாலை பயன்பாட்டில் உள்ளது எனவும்

தெரிவித்து திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் நிறுவனத்திற்கு சாதாரண கல்குவாரி குத்தகை வழங்க அரசு விதிகளின்படி உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் தனது அறிக்கையில் திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராம கணக்கு பட்டா எண். 570-ன்படி புல எண்கள் 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B & 175/12 ஆகியன திரு. இளங்கோ என்பவரது பெயரில் தனிப்பட்டவாக தாக்கலாகியுள்ளது எனவும் பட்டா எண்.567ன்படி புல எண்.176/2A திரு. இளங்கோ பெயரில் தனிப்பட்டவாக தாக்கலாகியுள்ளது. பட்டா எண்.568-ன்படி புல எண்.176/2B திரு. கோபால் மற்றும் திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் நிறுவனம் பெயரில் கூட்டுட்டாவாக தாக்கலாகியுள்ளது எனவும் மேற்காணும் பட்டாதாரர் திரு. இளங்கோ என்பவர் விண்ணப்பதாரர் நிறுவனம் திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்பவருக்கு 23.07.2015 முதல் 22.07.2044 வரை 29 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் பெற்று கொள்ள குத்தகை ஒப்பந்த ஆவணம் ஏற்படுத்தி திருக்கழுக்குன்றம் சார்பதிவாளர் அலுவலகத்தில் ஆவண எண். 4717 / 2015 நாள். 23.07.2015 ஆக பதிவு செய்யப்பட்டுள்ளது. எனவே விண்ணப்ப புலங்களுக்கு திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனத்திற்கு ஸ்தல பாத்தியதை உள்ளது எனவும் தெரிவித்துள்ளார்.



மேலும் திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம், புல எண்கள். 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B மற்றும் 175/12 ஆகியவற்றில் மொத்த பரப்பு 151.0 ஹெக்டேர் பட்டா நிலத்தில் காஞ்சிபுரம் மாவட்ட ஆட்சியர் செயல்முறை ஆணை எண்.80 / க்யூ 1 / 2010 நாள். 24.03.2010ல் 5 ஆண்டுகளுக்கு வழங்கப்பட்ட கல்குவாரி குத்தகை உரிமம் 23.03.2015 உடன் முடிவற்றது. தற்பொழுது இதே புல எண்களுடன் கூடுதலாக இரண்டு புல எண்கள் சேர்த்து மொத்த பரப்பு 3.13.0 ஹெக்டேர் பரப்பிற்கு தற்பொழுது விண்ணப்பம் செய்துள்ளார் எனவும், விண்ணப்ப புலம் சுற்று மேடு பள்ளமாக உள்ளது. நிலம் மேற்கிலிருந்து தென்கிழக்கு நோக்கி சரிவாக உள்ளது. முந்தைய கல்குவாரி குத்தகை உரிம காலத்தில் புல எண்.175/1, 175/2B, 175/8B & 175/10B ஆகியவற்றில் மொத்த பரப்பு 0.44.5 ஹெக்டேரில் கற்குழி ஏற்படுத்தப்பட்டுள்ளது. எனவும் இந்த கற்குழியின் ஆழம் 3 மீட்டர் முதல் 7 மீட்டர் வரையுள்ளது, எனவும் விண்ணப்ப புலத்தில் சராசரியாக 3 மீட்டர் வரை மண் மற்றும் கழிவுப்பாறைகளும் அதன் கீழ் சாண்டோகைட் வகை பாறை காணப்படுகிறது எனவும் இவ்வகைப்பாறை சாதாரண கற்கள் மற்றும் சாலை மற்றும் கட்டுமான பணிக்கு பயன்படும் ஜல்லி கற்கள் உற்பத்தி செய்ய ஏற்றதாகும் எனவும் தெரிவித்துள்ளார்.

மேலும் புல எண் 176/2Aல் விண்ணப்ப நிறுவனத்துக்கு சொந்தமான சிறு கட்டிடம் தாழ்வழுத்த மின் இணைப்புடன் உள்ளது. கல்குவாரி பணி செய்வதற்கு முன்பு இவற்றை முழுமையாக அகற்றிட வேண்டும் எனவும் புல எண். 175/2B க்கு தென்கிழக்கில் நடுவக்கரை ஏரியின் நீர்ப்பிடிப்பு பகுதி மற்றும் ஏரி அமைந்துள்ளது. ஏரிக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளிவிடப்பட வேண்டும், அதில் எவ்வித ஆக்கிரமிப்பும் மேற்கொள்ளக்கூடாது என தெரிவித்து முடிவாக திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம் புல எண்கள். 175/1 (0.20.0) 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A (1.01.5), 176/2B (0.60.5) மொத்த பரப்பு 3.13.0 ஹெக்டேர் பட்டா நிலத்தில் திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனம் சாதாரண கற்கள் & கிராவல் மண் வெட்டி எடுத்துச் செல்ல தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி எண் 19 (1), 20 & 33 ஆகியவற்றின் கீழ் 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிம அனுமதி வழங்க கீழ்காணும் நிபந்தனைகளுக்குட்பட்டு பரிந்துரை செய்துள்ளார்.

1. விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் சுற்றுச்சூழல் ஒப்புதல் (Environment Clearance) பெற்றளிக்கப்பட வேண்டும்.
2. விண்ணப்ப பகுதிக்கு தென்கிழக்கில் அமைந்துள்ள நடுவக்கரை ஏரிக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி விடப்பட வேண்டும்.

உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களால் 28.01.2016 அன்று ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்தை மனுதாரர் பார்வை 4ல் கண்டவாறு சமர்ப்பித்துள்ளார். மேற்படி சுரங்கத் திட்டத்தில் வரும் ஐந்தாண்டு குத்தகை காலத்தில் 99,210 கன மீட்டர் சாதாரணகற்களும் 47,700 கனமீட்டர் கிராவலும் வெட்டி எடுத்துக் கொள்வதாக தெரிவிக்கப்பட்டுள்ளது.

தமிழ்நாடு மாநில அளவிலான கற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் 19.02.2016 நாளிட்ட உத்திரவில் மனுதாரர் நிறுவனத்தின் விண்ணப்ப புலங்களுக்கு கற்றுச்சூழல் அனுமதி அளிக்கப்பட்டுள்ளது.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை.

மேற்கண்ட அலுவலர்களின் பரிந்துரை மற்றும் சிறுகனிம சலுகை விதிகளின் பேரில், மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்க ஒப்புதல் தெரிவிக்கப்பட்டதன் பேரில், மனுதாரர் விதிகளின்டி காப்புத் தொகையாக ரூ.5000/-ஐ பாரத மாநில வங்கி, காஞ்சிபுரம் சலான் எண். இல்லை நாள்:25.02.2016 -ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு V கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

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எனவே, திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகரத்தினம் நகர் விரிவு, திருநீர்மலை, மேற்கு தாம்பரம் சென்னை 45 என்பவருக்கு காஞ்சிபுரம் மாவட்டம், திருக்கழுக்கன்றம் வட்டம், - குண்ணவாக்கம் கிராமம், புல எண்கள். 175/1 (0.20.0) 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A (1.01.5), 176/2B (0.60.5) மொத்த பரப்பு 3.13.0 ஹெக்டர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 25.02.2016 முதல் 25.02.2021 வரை ஐந்து ஆண்டுகளுக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி எண். 19 (1), 20 மற்றும் 33-ன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில கற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

பொதுநிபந்தனைகள்

1. குத்தகை புலத்தினை அடுத்துள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடிதம் SEIAA-TN/F.No.5005 / 1 (A) / EC No. 2958 / 2016 நாள். 19/02/2016-ல் காணும் நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை எண்.2-ல் கண்டவாறு குவாரிப் பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண். பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஐல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2ல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
11. உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.
12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்ததை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.

13. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/ வாகனம் மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
14. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
15. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாங்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
16. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
17. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
18. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
19. குவாரி குத்தகை உரியம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
20. வெடிபொருள் சட்டம் 1884ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
21. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல்குவாரியில் வெடி வைக்க வேண்டும்.
22. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

#### சிறப்பு நிபந்தனைகள்.

1. புல எண் 176/2Aல் விண்ணப்ப நிறுவனத்துக்கு சொந்தமான சிறு கட்டிடம் தாழ்வழுத்த மின் இணைப்புடன் உள்ளது. கல்குவாரி பணி செய்வதற்கு முன்பு இவற்றை முழுமையாக அகற்றிட வேண்டும்.

2. புல எண். 175/2B க்கு தென்கிழக்கில் நடுவக்கரை ஏரியின் நீர்ப்பிடிப்பு பகுதி மற்றும் ஏரி அமைந்துள்ளது. ஏரிக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளிவிடப்பட வேண்டும். ஏரியில் எவ்வித ஆக்கிரமிப்பும் மேற்கொள்ளக்கூடாது.

மேற்கூறப்பட்ட நிபந்தனைகள், மற்றும் கனிம சட்டம் விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள

நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகணிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

(அல)

26/2/16

மாவட்ட ஆட்சியர்,  
காஞ்சிபுரம்

பெறுநர்

திருவாளர்கள். சேலம் டைன்ஸ் & அக்ரிகேட்ஸ்,  
எண்.9, நாகரத்தினம் நகர் விரிவு,  
திருநீர்மலை,  
மேற்கு தாம்பரம்,  
சென்னை 45

நகல்

1. வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு.
2. வட்டாட்சியர், திருக்கழுக்குன்றம்.
3. கிராம நிர்வாக அலுவலர், சூன்னவாக்கம் (வட்டாட்சியர் மூலமாக)
4. மாவட்ட சுற்று சூழல் பொறியாளர், மாசுக்கட்டுப்பாட்டு வாரியம், படப்பை

26/2/2016  
2. கி(ச)

26/2/16  
26/2/16

அனுப்பப்பட்டது  
29/2/2016



A-12  
SDF(m)  
JH  
23/2/16  
419  
83

Dr. S. KALYANASUNDARAM ,I.F.S.(Retd.)  
CHAIRMAN

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,  
No.1 Jeenis Road, Saidapet,  
Chennai-15.  
Phone No.044-24359974  
Fax No. 044-24359975



**ENVIRONMENTAL CLEARANCE**

SEIAA-TN/F.No.5005/1(a)/ EC.No.2958/2016 dated: 19.02.2016

To  
Tvl. Salem Mines & Aggregates  
No. 9, Nagarathinam Nager Extension  
Thiruneermalai Road  
West Thambaram  
Chennai - 45

Sir,

Sub: SEIAA-TN – Proposed Rough stone & Gravel quarry located at S.F.No 175/1, 175/2B,175/3,175/8B,175/9B,175/10B,175/11B,175/12,176/2A. & 176/2B, Kunnavakkam Village,Thirukazhukundram Taluk, Kanchipuram District- issue of Environmental Clearance – Reg.

Ref: 1. Your Application for Environmental Clearance dt: 30.01.2016  
2. Minutes of the 72th SEAC held on 04.02.2016,05.02.2016 & 06.02.2016  
3. Minutes of the SEIAA meeting held on 19.02.2016

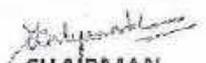
**Details of Minor Mineral Activity:-**

This has reference to your application first cited. The proposal is for obtaining environmental clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

|   |                                       |                                                                                                                               |
|---|---------------------------------------|-------------------------------------------------------------------------------------------------------------------------------|
| 1 | Name of Project Proponent and address | Tvl. Salem Mines & Aggregates<br>No. 9, Nagarathinam Nager Extension<br>Thiruneermalai Road<br>West Thambaram<br>Chennai - 45 |
| 2 | Location of the Proposed Activity     |                                                                                                                               |
|   | Survey Number                         | 175/1,<br>175/2B,175/3,175/8B,175/9B,175/10B,175/11B,175/12,176/2A<br>& 176/2B                                                |
|   | Latitude and Longitude                | 12°33'20"N to 12°33'34"N<br>80°04'25"E to 80°04'33"E                                                                          |

*S. Kalyanasundaram*  
CHAIRMAN  
SEIAA-TN  
19/2/16

|           |                                                                                                                  |                                                                                                                                                                                                                                                                                                                                                   |
|-----------|------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|           | Village                                                                                                          | Kunnavakkam                                                                                                                                                                                                                                                                                                                                       |
|           | Taluk                                                                                                            | Thirukazhukundram                                                                                                                                                                                                                                                                                                                                 |
|           | District                                                                                                         | Kanchipuram                                                                                                                                                                                                                                                                                                                                       |
| <b>3</b>  | <b>Proposed Activity</b>                                                                                         |                                                                                                                                                                                                                                                                                                                                                   |
|           | i. Minor mineral                                                                                                 | Rough stone & Gravel                                                                                                                                                                                                                                                                                                                              |
|           | ii. Mining Lease Area                                                                                            | 3.13.0 Ha                                                                                                                                                                                                                                                                                                                                         |
|           | iii. Approved quantity                                                                                           | 99210 cu.m of Rough stone & 47700 cu.m of Gravel                                                                                                                                                                                                                                                                                                  |
|           | iv. Depth of Mining                                                                                              | 30 m ✓                                                                                                                                                                                                                                                                                                                                            |
|           | v. Type of mining                                                                                                | Opencast Semi Mechanised Mining                                                                                                                                                                                                                                                                                                                   |
|           | vi. Category(B1/B2)                                                                                              | B2                                                                                                                                                                                                                                                                                                                                                |
|           | vii. Precise area communication                                                                                  | Na.Ka.No.287/Q2/2015 Dated:12.01.2016                                                                                                                                                                                                                                                                                                             |
|           | viii. Mining plan approval                                                                                       | Assistant Director<br>Rc.No.287/Q2/2015 dated 28.01.2016                                                                                                                                                                                                                                                                                          |
|           | ix. Mining lease period                                                                                          | 5 Years                                                                                                                                                                                                                                                                                                                                           |
| <b>4</b>  | <b>Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-</b> | Not attracted. Affidavit furnished                                                                                                                                                                                                                                                                                                                |
| <b>5</b>  | <b>Man Power requirement per day:</b>                                                                            | 12 Employees                                                                                                                                                                                                                                                                                                                                      |
| <b>6</b>  | <b>Utilities</b>                                                                                                 |                                                                                                                                                                                                                                                                                                                                                   |
|           | i. Source of Water :                                                                                             | Water vendors/Existing borehole                                                                                                                                                                                                                                                                                                                   |
|           | ii. Quantity of Water Requirement in KLD:                                                                        |                                                                                                                                                                                                                                                                                                                                                   |
|           | a. Domestic                                                                                                      | 0.3KLD                                                                                                                                                                                                                                                                                                                                            |
|           | b. Industrial                                                                                                    | } 0.7KLD                                                                                                                                                                                                                                                                                                                                          |
|           | c. Green Belt & Dust Suppression                                                                                 |                                                                                                                                                                                                                                                                                                                                                   |
|           | iii. Power Requirement:                                                                                          |                                                                                                                                                                                                                                                                                                                                                   |
|           | a. Domestic Purpose                                                                                              | TNEB                                                                                                                                                                                                                                                                                                                                              |
|           | b. Industrial Purpose                                                                                            | 87326 Liters of HSD                                                                                                                                                                                                                                                                                                                               |
| <b>7</b>  | <b>Cost</b>                                                                                                      |                                                                                                                                                                                                                                                                                                                                                   |
|           | i. Project Cost                                                                                                  | Rs.54.39 Lakhs                                                                                                                                                                                                                                                                                                                                    |
|           | ii. EMP Cost                                                                                                     | Rs.7.60 Lakhs                                                                                                                                                                                                                                                                                                                                     |
| <b>8</b>  | <b>Public Consultation:-</b>                                                                                     | Not required as per O.M. dated 24.12.2013 of MoEF, Gol.                                                                                                                                                                                                                                                                                           |
| <b>9</b>  | <b>Date of Appraisal by SEAC:-<br/>Agenda No:</b>                                                                | 04.02.2016,05.02.2016 & 06.02.2016<br>72-215                                                                                                                                                                                                                                                                                                      |
| <b>10</b> | <b>Date of Review/Discussion by SEIAA and the Remarks:-</b>                                                      | The proposal was placed before the SEIAA in its 165 Meeting held on 19.02.2016 and the Authority after careful consideration, decided to grant environmental clearance to the said project Mining of Rough stone & Gravel to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended. |
| <b>11</b> | <b>Validity:</b>                                                                                                 | The Environmental Clearance will be coterminous with the mine lease period or limited to a maximum period of 5 Years from the date of issue whichever is earlier.                                                                                                                                                                                 |

  
**CHAIRMAN**  
**SEIAA-TN**  
 04.02.2016  
 19/2/16

**Conditions to be Complied before commencing mining operations:-**

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
  - I. The project has been accorded Environmental Clearance.
  - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
  - III. Environmental Clearance may also be seen on the website of the SEIAA.
  - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.

  
CHAIRMAN  
SEIAA-TN  
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14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, Gol on 16.11.2009.
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
  - i. Roads shall be graded to mitigate the dust emission.
  - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dustThe following measures are to be implemented to reduce Noise Pollution
  - i. Proper and regular maintenance of vehicles and other equipment
  - ii. Limiting time exposure of workers to excessive noise.
  - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
  - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
26. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
27. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
28. The following measures are to be adopted to control erosion of dumps:-
  - i. Retention/ toe walls shall be provided at the foot of the dumps.
  - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that

  
CHAIRMAN  
SEIAA-TN  
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the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
37. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
38. Ground water quality monitoring should be conducted once in 3 Months
39. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
40. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
41. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
42. Bunds to be provided at the boundary of the project site.
43. Ground water quality monitoring should be conducted once in 3 Months
44. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
45. At least 10 Neem trees should be planted around the boundary of the quarry site.
46. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
47. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
48. The Project Proponent shall provide solar lighting system to the nearby villages
49. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
50. Rainwater shall be pumped out Via Settling Tank only
51. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
52. As per MoEF&CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarring operation, if the project site is located within 10KM from National Park and Sanctuaries.
53. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
54. Safety equipments to be provided to all the employees.
55. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai

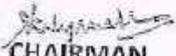
4/2/16

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.

  
CHAIRMAN  
SEIAA-TN  
19/2/16

16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA,TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied
23. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
 CHAIRMAN  
 SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, ShastriBhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Kanchipuram District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. El Division, Ministry of Environment & Forests, ParyavaranBhawan, New Delhi.
10. Spare.

THIRU. P. PONNIAH, I.A.S.,  
CHAIRMAN/  
DISTRICT COLLECTOR.



Kancheepuram District  
Environment Impact  
Assessment Authority,  
Kancheepuram

**ENVIRONMENTAL CLEARANCE**

**Lr.No.DEIAA-DIA/TN/MIN/479/Q2/2018-KPM, EC.No.32-2018, Dated: 03.10.18**

To,  
Tvl.Salem Mines & Aggregates,  
No.9, Nagarathinam Nagar Extension,  
Thiruneermalai Road,  
West Tambaram,  
Chennai - 600 045.

Sir,

**Sub:** DEIAA - Proposed Roughstone / Gravel quarry -  
S.F.Nos.175/1, 175/2B, 175/3, 175/8B, 175/9B,  
175/10B, 175/11B,175/12, 176/2A 176/2B over an  
extent of 3.13.00 hecets. of Kunnavakkam Village,  
Thirukazhukundram Taluk - Kancheepuram District by  
Tvl. Salem Mines Aggrigates - Grant of Environmental  
Clearance - Reg.

- Ref:**
1. Your Application for Environment Clearance DEIAA / TN / Kpm Dist / 2018 Dated.14.09.2018.
  2. Minutes of the DEAC meeting No.5, held on DEAC meeting date 28.09.2018.
  3. Minutes of the DEIAA meeting held on DEIAA meeting date 03.10.2018.

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**Details of Minor mineral Activity:-**

This has reference to your application in the reference 1<sup>st</sup> cited. The proposal is for obtaining Environmental Clearance for minor minerals mining / quarrying projects falling under category 'B2' based on the particulars furnished in your application as shown below:

CHAIRMAN  
DEIAA

|    |                                                                                                           |   |                                                                                                                                                                                    |
|----|-----------------------------------------------------------------------------------------------------------|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Name of Project Proponent and address                                                                     | : | Tvl.Salem Mines & Aggregates,<br>No.9,Nagarathinam Nagar Extension<br>Thiruneermalai Road,<br>West Tambaram,<br>Chennai - 600 045                                                  |
| 2. | Location of the Proposed Activity                                                                         | : |                                                                                                                                                                                    |
|    | Survey Number                                                                                             | : | 175/1 (0.20.0), 175/2B (0.43.5),<br>175/3 (0.11.0), 175/8B (0.19.0),<br>175/9B (0.05.5), 175/10B (0.31.5),<br>175/11B (0.03.5), 175/12 (0.17.0),<br>176/2A(1.01.5) 176/2B (0.60.5) |
|    | Latitude and Longitude                                                                                    | : | 12°33'20"N to 12°33'34"N<br>80°04'25"E to 80°04'33"E                                                                                                                               |
|    | S.o.I. Topo Sheet No.                                                                                     | : | 66-D/02                                                                                                                                                                            |
|    | Village                                                                                                   | : | Kunnavakkam                                                                                                                                                                        |
|    | Taluk                                                                                                     | : | Thirukazhukundram                                                                                                                                                                  |
|    | District                                                                                                  | : | Kancheepuram                                                                                                                                                                       |
| 3. | Proposed Activity                                                                                         | : |                                                                                                                                                                                    |
|    | i. Minor mineral                                                                                          | : | Roughstone                                                                                                                                                                         |
|    | ii. Mining Lease Area                                                                                     | : | 3.13.00 Hects.                                                                                                                                                                     |
|    | iii. Approved quantity                                                                                    | : | Roughstone = 4,33,483 M <sup>3</sup>                                                                                                                                               |
|    | iv. Depth of quarrying                                                                                    | : | 65 mtrs. below ground level                                                                                                                                                        |
|    | v. Type of quarrying                                                                                      | : | Open cast<br>semi-mechanized                                                                                                                                                       |
|    | vi. Category (B1/B2)                                                                                      | : | "B2" category.                                                                                                                                                                     |
|    | vii. Precise Area Communication                                                                           | : | District Collector, Kancheepuram Rc.<br>No. 287/Q2/2015 dated.26.02.2016.                                                                                                          |
|    | viii. Mining Plan approval                                                                                | : | Assistant Director, Geology and<br>Mining, letter Rc.No.479/Q2/2018,<br>dated.14.09.2018                                                                                           |
|    | ix. Quarrying lease period                                                                                | : | 5 years (Valid upto 25.02.2021)                                                                                                                                                    |
| 4. | Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:- | : |                                                                                                                                                                                    |
| 5. | Man Power requirement per day                                                                             | : | 11 Nos.                                                                                                                                                                            |

  
 CHAIRMAN  
 DEIAA

|     |                                                                                                                                                                                                                                                                                                                                                                           |                                       |                                                                                                  |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------------------------------------------------------------|
| 6.  | Utilities                                                                                                                                                                                                                                                                                                                                                                 |                                       |                                                                                                  |
|     | i.                                                                                                                                                                                                                                                                                                                                                                        | Source of Water                       | : Water vendors / Existing borehole                                                              |
|     | ii.                                                                                                                                                                                                                                                                                                                                                                       | Quantity of Water Requirement in KLD; |                                                                                                  |
|     |                                                                                                                                                                                                                                                                                                                                                                           | a. Domestic                           | : 1.0 KLD                                                                                        |
|     |                                                                                                                                                                                                                                                                                                                                                                           | b. Industrial                         | : 3.5 KLD                                                                                        |
|     |                                                                                                                                                                                                                                                                                                                                                                           | c. Green Belt & Dust Suppression      |                                                                                                  |
|     | iii.                                                                                                                                                                                                                                                                                                                                                                      | Power requirement                     |                                                                                                  |
|     |                                                                                                                                                                                                                                                                                                                                                                           | a. Domestic purpose                   | : Petroleum Fuel is to be used for operating machineries and vehicles                            |
|     |                                                                                                                                                                                                                                                                                                                                                                           | b. Industrial purpose                 | : during quarrying process. Electricity will be used only for mine lighting and office purposes. |
| 7.  |                                                                                                                                                                                                                                                                                                                                                                           | Cost                                  |                                                                                                  |
|     | i.                                                                                                                                                                                                                                                                                                                                                                        | Project Cost                          | : Rs.44,39,000/-                                                                                 |
|     | ii.                                                                                                                                                                                                                                                                                                                                                                       | EMP Cost                              | : Rs. 3,80,000/-                                                                                 |
| 8.  | Public Consultation:-                                                                                                                                                                                                                                                                                                                                                     |                                       | : Not required as per O.M. dated 24.12.2013 of MoEF, GOI                                         |
| 9.  | Date of Appraisal by DEAC:                                                                                                                                                                                                                                                                                                                                                |                                       | : 28.09.2018 5 <sup>th</sup> Meeting                                                             |
| 10. | <b>Date of review / discussion by DEIAA and the Remarks:-</b>                                                                                                                                                                                                                                                                                                             |                                       |                                                                                                  |
|     | <p>The proposal was placed before the DEIAA in its DEIAA meeting No.5 held on 28.09.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project for Mining of "Rough stone " subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.</p> |                                       |                                                                                                  |

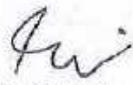
*[Signature]*  
 CHAIRMAN  
 DEIAA

**11. Validity:**

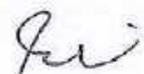
This Environmental Clearance is granted for Mining of "Rough stone" for the proposed quantum of 4,33,483 M<sup>3</sup> Roughstone a period of "Five years" from the date of execution of Lease Deed.

**Conditions to be Complied before commencing mining operations:-**

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
  - I. The project has been accorded Environmental Clearance.
  - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
  - III. Environmental Clearance may also be seen on the website of the DEIAA.
  - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
3. The project proponent shall comply the conditions laid down in the sub rule V of Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
5. Quarry lease area should be demarcated on the ground with barbed wire fencing on all sides depicting the boundary of the lease area. All the boundary pillars shall be erected and red flagged before commencement of quarrying.

  
CHAIRMAN  
DEIAA

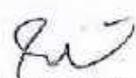
6. The proponent shall ensure that First Aid Box is available at site.
7. The excavation activity shall not alter the natural drainage pattern of the area.
8. The excavated pit shall be restored by the project proponent for useful purposes.
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The quarrying operation shall be restricted between 7AM and 5 PM.
11. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
12. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
13. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

  
CHAIRMAN  
DEIAA

18. Blasting shall be carried out after adequately cautioning the public through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
  - i. Roads shall be graded to mitigate the dust emission.
  - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
22. The following measures are to be implemented to reduce Noise Pollution
  - i. Proper and regular maintenance of vehicles and other equipment
  - ii. Limiting time exposure of workers to excessive noise.
  - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
  - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawing of ground water, if any, required for this project.

  
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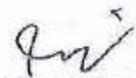
- 26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 27. The following measures are to be adopted to control erosion of dumps:-
- 28. i. Retention/ toe walls shall be provided at the foot of the dumps.  
 ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- 29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- 30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- 32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
- 33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

  
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34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
37. Ground water quality monitoring should be conducted once in 3 Months
38. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
41. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
42. At least 10 Neem trees should be planted around the boundary of the quarry site.
43. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
44. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.

  
CHAIRMAN  
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- 45. The Project Proponent shall provide solar lighting system to the nearby villages.
- 46. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
- 47. Rainwater shall be pumped out Via Settling Tank only.
- 48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
- 49. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
- 50. Safety equipments to be provided to all the employees.
- 51. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
- 52. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
- 53. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
- 54. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
- 55. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
- 56. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.

  
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DEIAA

57. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
58. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
59. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.
60. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Kancheepuram.
61. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Kancheepuram.

**General Conditions:**

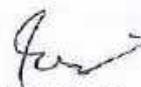
1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Kancheepuram District, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

  
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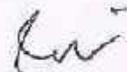
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
13. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
14. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.

  
CHAIRMAN  
DEIAA

15. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
16. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The DEIAA, Kancheepuram District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
18. The DEIAA, Kancheepuram District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Kancheepuram District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

  
CHAIRMAN  
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- 21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
- 22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- 23. The District Forest Officer had put forth the below mentioned conditions for strict compliance.
  - i. The Project areas shall not abut Reserve Forest Boundaries at any cost incase of Reserve Forest abutting to project areas, 60M safety distance shall be left and maintained.
  - ii. The quarry vehicles shall not use forest land as pathway
  - iii. Incase of Breach of conditions, the quarry operations should be suspended immediately.

  
 CHAIRMAN  
 DEIAA

Copy to:-

- 1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
- 2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
- 3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
- 4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
- 5. The Chairman, Tamil Nadu Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
- 6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Salai Guindy, Chennai-32.
- 7. The Chairman, SEIAA, Panagal Building, Chennai.
- 8. The Commissioner of Geology and Mining, Guindy, Chennai-32
- 9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
- 10. Spare.



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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1905119624016 DATED: 09/01/2019.

PROCEEDINGS NO.F.0989MMN/RS/DEE/TNPCB/MMN/W/2019 DATED: 09/01/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SALEM MINES AND AGGREGATES , S.F.No. 175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B-KUNNAVAKKAM, NADUVAKKARAI villageTirukalukundram Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Unit's application for CTO through OCMMS vide Appl.No.19624016 dated 27/12/2018.  
2.IR.No: P.0989MMN/RS/AE/MMN/2019 dated 08/01/2019.  
3.Minutes of 132nd DLCCC meeting held on 08/01/2019 (Item no.132-04).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,  
M/s. SALEM MINES AND AGGREGATES  
S.F.No.175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B-KUNNAVAKKAM,  
NADUVAKKARAI Village,  
Tirukalukundram Taluk,  
Kancheepuram District.

authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending February 25, 2021

P. SENTHUR  
PANDY  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
MARAINCALAI NAGAR

சென்னை மாநகராட்சி  
சுற்றுச்சூழல் தடுப்பு மற்றும்  
கட்டுப்பாட்டுத் துறை  
மாநகராட்சி கல்வி மற்றும்  
மேம்பாட்டுத் துறை  
மாநகராட்சி கல்வி மற்றும்  
மேம்பாட்டுத் துறை  
மாநகராட்சி கல்வி மற்றும்  
மேம்பாட்டுத் துறை

To  
The Partner,  
M/s.SALEM MINES AND AGGREGATES,  
175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B,Kunnavakkam Village, Thirukalukundram  
Taluk,Kancheepuram District.,  
Pin: 602109

- Copy to:
1. The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.



TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Parameters                                 | Unit           | TOLERANCE LIMITS - OUTLETS -Nos |   |                |   |
|---------|--------------------------------------------|----------------|---------------------------------|---|----------------|---|
|         |                                            |                | Sewage                          |   | Trade Effluent |   |
|         |                                            |                | 1                               | - | -              | - |
| 1.      | pH                                         |                | 5.5 to 9                        |   |                |   |
| 2.      | Temperature                                | oC             | -                               |   |                |   |
| 3.      | Particle size of Suspended solids          | -              | -                               |   |                |   |
| 4.      | Total Suspended Solids                     | mg/l           | 30                              |   |                |   |
| 5.      | Total Dissolved solids (inorganic)         | mg/l           | -                               |   |                |   |
| 6.      | Oil & Grease                               | mg/l           | -                               |   |                |   |
| 7.      | Biochemical Oxygen Demand (3 days at 27oC) | mg/l           | 20                              |   |                |   |
| 8.      | Chemical Oxygen Demand                     | mg/l           | -                               |   |                |   |
| 9.      | Chloride (as Cl)                           | mg/l           | -                               |   |                |   |
| 10.     | Sulphates (as SO4)                         | mg/l           | -                               |   |                |   |
| 11.     | Total Residual Chlorine                    | mg/l           | -                               |   |                |   |
| 12.     | Ammonical Nitrogen (as N)                  | mg/l           | -                               |   |                |   |
| 13.     | Total Kjeldahl Nitrogen (as N)             | mg/l           | -                               |   |                |   |
| 14.     | Free Ammonia (as NH3)                      | mg/l           | -                               |   |                |   |
| 15.     | Arsenic (as As)                            | mg/l           | -                               |   |                |   |
| 16.     | Mercury (as Hg)                            | mg/l           | -                               |   |                |   |
| 17.     | Lead (as Pb)                               | mg/l           | -                               |   |                |   |
| 18.     | Cadmium(as Cd)                             | mg/l           | -                               |   |                |   |
| 19.     | Hexavalent Chromium (as Cr+6)              | mg/l           | -                               |   |                |   |
| 20.     | Total Chromium (as Cr)                     | mg/l           | -                               |   |                |   |
| 21.     | Copper (as Cu)                             | mg/l           | -                               |   |                |   |
| 22.     | Zinc (as Zn)                               | mg/l           | -                               |   |                |   |
| 23.     | Selenium (as Se)                           | mg/l           | -                               |   |                |   |
| 24.     | Nickel (as Ni)                             | mg/l           | -                               |   |                |   |
| 25.     | Boron (as B)                               | mg/l           | -                               |   |                |   |
| 26.     | Percent Sodium                             | %              | -                               |   |                |   |
| 27.     | Residual Sodium Carbonate                  | mg/l           | -                               |   |                |   |
| 28.     | Cyanide (as CN)                            | mg/l           | -                               |   |                |   |
| 29.     | Fluoride (as F)                            | mg/l           | -                               |   |                |   |
| 30.     | Dissolved Phosphates(as P)                 | mg/l           | -                               |   |                |   |
| 31.     | Sulphide (as S)                            | mg/l           | -                               |   |                |   |
| 32.     | Pesticides                                 | mg/l           | -                               |   |                |   |
| 33.     | Phenolic Compounds (as C6H5OH)             | mg/l           | -                               |   |                |   |
| 34.     | Radioactive materials a) Alpha emitters    | micro curie/ml | -                               |   |                |   |
| 35.     | Radioactive materials b). Beta emitters    | micro curie/ml | -                               |   |                |   |
| 36.     | Fecal Coliform                             | MPN/100ml      | -                               |   |                |   |

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.



## TAMILNADU POLLUTION CONTROL BOARD

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                             | Description | Quantity | Unit         |
|-------------------------------------|-------------|----------|--------------|
| <b>Product Details</b>              |             |          |              |
| 1.                                  | Roughstone  | 433483   | Cu.m/5 Years |
| <b>By-Product Details</b>           |             |          |              |
| 1.                                  | Nil         | 0        |              |
| 2.                                  | Nil         | 0        | -            |
| <b>Intermediate Product Details</b> |             |          |              |
| 1.                                  | Nil         | 0        |              |

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No.                            | Description of Outlet | Maximum daily discharge in KLD | Point of disposal     |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| <b>Effluent Type : Sewage</b>         |                       |                                |                       |
| 1.                                    | Sewage                | 0.8                            | On Industrys own land |
| <b>Effluent Type : Trade Effluent</b> |                       |                                |                       |

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



## TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

### Additional Conditions:



## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No.DEIAADIA/TN/MIN/479/Q2/2018-KPM\_EC.No.32-2018 dated 03.10.2018.
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 26.11.2013 made with District Collector, Kancheepuram District.
3. The unit shall treat and dispose the sewage generated from the premises through Septic tank and soak pit arrangement.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.
5. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
6. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
7. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.

P. SENTHUR  
PANDY

சென்னை மாநகராட்சி  
செயலகம்  
சென்னை - 600 009  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
MARAIMALAI NAGAR



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form-V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poreamboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



## TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream of well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

P. SENTHUR  
PANDY

தமிழ்நாடு மாநிலத் துறைமுகப் போர்டின்  
செயலகம், மாரைமலை நகர்  
சென்னை - 600 002  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
MARAIMALAI NAGAR



A.13  
113

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1905219624016

DATED: 09/01/2019.

PROCEEDINGS NO.F.0989MMN/RS/DEE/TNPCB/MMNA/2019

DATED: 09/01/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. SALEM MINES AND AGGREGATES , S.F.No. 175/1, 175/2C, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A & 176/2B-KUNNAVAKKAM, NADUVAKKARAI village Tirukalukundram Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- 1. Unit's application for CTO through OCMMS vide Appl.No.19624016 dated 27/12/2018.
- 2. IR.No: P.0989MMN/RS/AE/MMN/2019 dated 08/01/2019.
- 3. Minutes of 132nd DLCCC meeting held on 08/01/2019 (Item no.132-04).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,  
 M/s. SALEM MINES AND AGGREGATES  
 S.F.No.175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B-KUNNAVAKKAM,  
 NADUVAKKARAI Village,  
 Tirukalukundram Taluk,  
 Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending February 25, 2021

P. SENTHUR  
 PANDY  
 District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 MAFAIMAJAI NAGAR

சென்னை, 09/01/2019  
 இந்த உத்தரவைப் பற்றி  
 மேலும் தகவல்களைப் பெற  
 விரும்பினால்  
 கீழ்க்கண்ட முகவரிக்கு  
 தொடர்பு கொள்ளவும்

To:  
 The Partner,  
 M/s. SALEM MINES AND AGGREGATES,  
 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A & 176/2B, Kunnavakkam Village, Thirukalukundram  
 Taluk, Kancheepuram District,  
 Pin: 603109

- Copy to:
1. The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District.
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the JCBE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                             | Description | Quantity | Unit         |
|-------------------------------------|-------------|----------|--------------|
| <b>Product Details</b>              |             |          |              |
| 1.                                  | Roughstone  | 433483   | Cu.m/5 Years |
| <b>By-Product Details</b>           |             |          |              |
| 1.                                  | Nil         | 0        |              |
| 2.                                  | Nil         | 0        |              |
| <b>Intermediate Product Details</b> |             |          |              |
| 1.                                  | Nil         | 0        |              |

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| <b>I Point source emission with stack :</b> |                                    |                                |                                                 |                                          |
|---------------------------------------------|------------------------------------|--------------------------------|-------------------------------------------------|------------------------------------------|
| Stack No.                                   | Point Emission Source              | Air pollution Control measures | Stack height from Ground Level in m             | Gaseous Discharge in Nm <sup>3</sup> /hr |
| <b>II Fugitive/Noise emission :</b>         |                                    |                                |                                                 |                                          |
| Sl. No.                                     | Fugitive or Noise Emission sources | Type of emission               | Control measures                                |                                          |
| 1.                                          | Blasting                           | Fugitive                       | Controlled Blasting and Manual Water Sprinkling |                                          |
| 2.                                          | Vehicle Movement                   | Fugitive                       | Manual Water Sprinkling                         |                                          |
| 3.                                          | Drilling                           | Fugitive                       | Manual Water Sprinkling                         |                                          |
| 4.                                          | Loading                            | Fugitive                       | Manual Water Sprinkling                         |                                          |

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

| Sl. | Parameter | Unit | Tolerance limits | Stacks |
|-----|-----------|------|------------------|--------|
|-----|-----------|------|------------------|--------|

Annexure enclosed if applicable.

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Pollutant                                                | Time Weighted Average | Unit                                                 | Tolerance Limits                              |                                                         |
|---------|----------------------------------------------------------|-----------------------|------------------------------------------------------|-----------------------------------------------|---------------------------------------------------------|
|         |                                                          |                       |                                                      | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 1.      | Sulphur Dioxide (SO <sub>2</sub> )                       | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 50<br>80                                      | 20<br>80                                                |
| 2.      | Nitrogen Dioxide (NO <sub>2</sub> )                      | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 40<br>80                                      | 30<br>80                                                |
| 3.      | Particulate Matter (Size Less than 10 micro M) or PM10   | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 60<br>100                                     | 60<br>100                                               |
| 4.      | Particulate Matter (Size Less than 2.5 micro M) or PM2.5 | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 40<br>60                                      | 40<br>60                                                |
| 5.      | Ozone (O <sub>3</sub> )                                  | Annual<br>24 hours    | 8 Hours<br>1 Hour                                    | 100<br>180                                    | 100<br>180                                              |
| Sl. No. | Pollutant                                                | Time Weighted Average | Unit                                                 | Tolerance Limits                              |                                                         |
|         |                                                          |                       |                                                      | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 6.      | Lead (Pb)                                                | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 0.5<br>1.0                                    | 0.5<br>1.0                                              |
| 7.      | Carbon Monoxide (CO)                                     | 8 Hours<br>1 Hour     | miligram/m <sup>3</sup><br>miligram/m <sup>3</sup>   | 02<br>04                                      | 02<br>04                                                |
| 8.      | Ammonia (NH <sub>3</sub> )                               | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 100<br>400                                    | 100<br>400                                              |
| 9.      | Benzene (C <sub>6</sub> H <sub>6</sub> )                 | Annual                | microgram/m <sup>3</sup>                             | 5                                             | 5                                                       |
| 10.     | Benzo(O) Pyrene (BaP) -particulate phase only            | Annual                | nanogram/m <sup>3</sup>                              | 01                                            | 01                                                      |
| 11.     | Arsenic (As)                                             | Annual                | nanogram/m <sup>3</sup>                              | 06                                            | 06                                                      |
| 12.     | Nickel (Ni)                                              | Annual                | nanogram/m <sup>3</sup>                              | 20                                            | 20                                                      |

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

| Limits in L.eq.-dB(A) | Day Time | Night Time |
|-----------------------|----------|------------|
| Residential Area      | 55       | 45         |

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.



## TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

### Additional Conditions:

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No.DEIAADIA/TN/MIN/479/Q2/2018-KPM,EC.No.32-2018 dated 03.10.2018.
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 26.11.2018 made with District Collector, Kancheepuram District.
3. The unit shall maintain the APC measures in the form of portable water sprinklers effectively and continuously so as to satisfy the NAAQ standards prescribed by the Board.
4. The unit shall adhere to the ANL standards as prescribed by the Board.
5. The unit shall continue to develop more green belt with trees having thick canopy cover in the unit's premises.
6. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
7. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
8. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.

**P. SENTHUR  
PANDY**  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
MARAIMALAI NAGAR

Digitally signed by P. Senthur Pandey  
DN: cn=P. Senthur Pandey, o=Tamil Nadu Pollution Control Board, email=p.pandey@tnpcb.gov.in, c=IN  
2018.10.03 10:10:00 +0530



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

A. 94 (119)



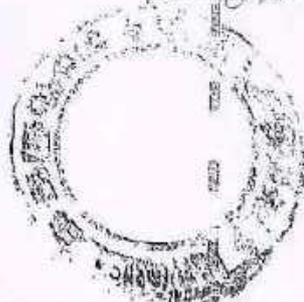
தமிழ்நாடு தமில்நாடு TAMIL NADU  
 Udayam Explosives  
 Chennai - 45

4 MAY 2020

55AA 330141

O. Swathi

O.SWATHI (S.V.V)  
 3, LOGANATHAN STREET  
 W. TAMBARAM, CHENNAI-45  
 No. 9591/81/2000 DT 1.9.2019  
 Cell: 984 1597.



1

**BLASTING WORK CONTRACT AGREEMENT**

THIS AGREEMENT is executed at Chennai on this 14<sup>th</sup> MAY 2020 by and between:

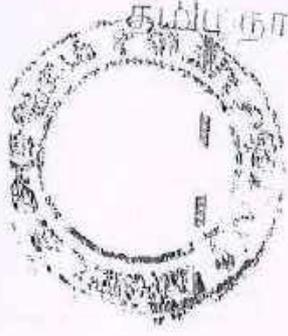
- 1) M/s. UDAYAM EXPLOSIVES, Prop Shri. J SIVAKUMAR, No.6/22, Ramani nagar 2<sup>nd</sup> Street, Mudichur Road, West Tambaram, Chennai - 600 045, hereinafter called FIRST PARTY.
- 2) M/s. SALEM MINES & AGGREGATES, No.9, Nagarathanam Nagar Extn, Thiruneermalai, West Tambaram, Chennai-45. here in after called SECOND PARTY.

WHEREAS the above terms party of the first part and the party of the second part shall mean and included wherever the contract so permit their respective heirs successors, representatives, administrators and assign etc.

For UDAYAM EXPLOSIVES

Proprietor

For SALEM MINES AND AGGREGATES



தமிழ்நாடு TAMIL NADU

Udayam Explosives Chennai-45

4 MAY 2020

55AA 330142

O-Swathi

O.SWATHI (S.V.)  
 3, LOGANATHAN STREET  
 W. TAMBARAM, CHENNAI - 600 045  
 No. 9591/51/2018 dt. 7.2.2018

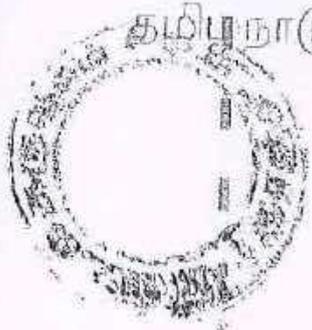
WHEREAS the party of the second part is the holder of quarry lease Survey nos. 176/1A Kunnavaikkam Village, Thirukazhukundram Taluk, Kanchipuram District over all extent of 3.04.00 Hectares for a period from 19.11.2018 to 18.11.2023 - ( five years) as per the order of the Kanchipuram District Collector. RC.No.003/Q2/2018 date: 19.11.2018.

WHEREAS for extraction of boulder blocks from the said quarry's rock, have to be blasted with explosive materials and for possession of the explosive materials and of using them a license under the Indian explosive Act, issued by the competent authority is necessary and without the help of the explosive materials is it not possible to blast and extract boulders from quarries.

*[Signature]*  
 Proprietor

For SALEM MINES AND AGGREGATES

*[Signature]*  
 P.I.



தமிழ்நாடு தமில்நாடு TAMIL NADU

Udayam Explosives  
Chennai-45

14 MAY 2020 55AA 330143

O. Swathi  
 O. SWATHI (S.Y.)  
 3, LOGANATHAN STREET  
 W. TAMBARAM, CHENNAI-45  
 No. 9597012400 0178 20  
 Call: 90945 51507

Whereas the party of the first is the holder of the license Bearing NO. E / HQ/ TN / 22 / 480 (E79965) issued by the controller of Explosive Tamil Nadu and he is authorized and entitled to make use of explosives for blasting rocks in the quarries with the explosives magazines stored in a place situated at 5/3 & the explosives magazines stored in a place situated at 5/3 & 5/8, Porur Village, Kanchipuram district.

WHEREAS the party of the second party having come to know the possession of the explosive license by the party of the first part, approached the party of the first part and requested him to assist him in the extraction of blasting of blocks from the above said quarries by using blasting materials under the license issued to him by the competent authority and the party of the first party having agreed to do so,

For UDAYAM EXPLOSIVES  
  
 Proprietor

For SALEM AGNES AND ASSOCIATES  
  
 Partner

NOW THIS AGREEMENT WITNESS AS FOLLOWS:

- 1) It is agreed that the party of the First shall use explosives under his license for blasting the rocks in the quarries I the aforesaid Survey NO .at the above villages for and on behalf of the party of the Second Part.
- 2) The party of the Second part has to pay the cost of explosives under the blasting the BLACK GRANITE in the aforesaid and for the labour engaged for such operation and that the party of the First part. Being the license holder shall conduct the blasting operating for and on behalf of the party of the Second part in accordance with the terms and conditions of the explosives license.
- 3) If the Second Party fails to pay the cost of explosive as agreed hereunder and the labour charges the First Party has agreed to discontinue the blasting operating without notice and is entitled to recover whatever amounts found due at the time by recourse to legal proceeding or otherwise if any things goes wrong at the time of blasting the entire risk shall go to the Second Party .
- 4) This Agreement shall in force until the expiry of the License of the First Party from the date of this agreement and is subjected to renewal on such terms and conditions as may mutually agreed upon.

IN WITNESS whereof the parties herein so have set their hands to this agreement on the day, month the year first above written in the presence of the following:

PARTY 1

UDAYAM EXPLOSIVES,  
Blasting contractor.

For UDAYAM EXPLOSIVES

*[Handwritten Signature]*  
Proprietor

Signature

PARTY 2

No.9,Nagarathanam Nagar Extn,  
Thiruneermalai, West Tambaram,  
Chennai-45.

For SALEM MINES AND AGGREGATES

*[Handwritten Signature]*  
Signatutener

Witnesses:

1. *[Handwritten Signature]*

2. *[Handwritten Signature]*

G. S. RATASINGH NELSON  
S/o late G. SELLAPANDY  
5/109, Thazhambaco Street, JCK Nagar  
Chengalpattu - 603002  
S. SELVAMANJ  
S/O SUBRAMANIAM,  
3/15, SUKKIRITFADU,  
POOVALAKUTTAD, 67  
TIRUCHENGOODU (TK) -  
NAMBARKAL (DIST) - 637 205



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)

A & D - Wing, Block 1-8, Hind Floor, Shastri Bhavan  
26 Haddous Road, Nungambakkam Chennai 600006  
Tele: 28281023 Fax: 28284848  
Email: jcc@chennai@explosives.gov.in

30 JUN 2019

No.: E/SC/TN/25/1429(E113628)

Dated:03/07/2019

Udayam Explosives,  
Sivakumar, Proprietor/Owner, M/s Udayam Explosives No.622, Ramani Nagar, 2nd Street, Mudichur Road, West  
Tambaram, Town Village - West Tambaram  
District-KANCHIPURAM, State-Tamil Nadu, Pincode - 600045

Subject Road Van for transport of Explosives by Vehicle Reg. No. : TN-11/AJ-2596 Licence No.:  
E/SC/TN/25/1429(E113628) granted in Form I.E-7 of Explosives Rules, 2008 -  
Change in Postal Address.

Sir,

Please refer to your letter No. 16718 dated 19/05/2019 on the subject cited above.

The Licence No.: E/SC/TN/25/1429(E113628) is forwarded herewith duly amended in respect of followings;  
Change in Postal Address as above

This Licence shall remain valid till 31st day of March 2023.

For further renewal of licence, please follow the procedure under Rule 112 of Explosives Rules, 2008.  
Receipt of this letter may please be acknowledged.

Enclosures :

Yours faithfully,  
  
(Dr. A SHEIK HUSSAIN)  
Dy. Controller of Explosives  
For Joint Chief Controller of Explosives  
South Circle, Chennai

Copy Forwarded to:

- 1. District Magistrate, KANCHIPURAM, Tamil Nadu with reference to his No: R.C. No.4861/2014/M3  
Dated: 27/08/2014.
- 2. Superintendent of Police, KANCHIPURAM, Tamil Nadu

For Joint Chief Controller of Explosives  
South Circle, Chennai

[For more information regarding status, fees and other details, please visit our web site <http://pcsa.gov.in>]

अनुमति प्रारूप पत्र - 7 (LICENCE FORM LE-7)  
विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुच्छेद 7 देखें।  
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

अनुमति सड़क वैन में विस्फोटकों के परिवहन के लिए  
(Licence to transport explosives in a road van)



अनुमति संख्या / Licence No.: HSC/TN/251429/E113628  
वार्षिक शुल्क / Annual Fee Rs: 2500/-

अनुमति पत्रद्वारा जारी की जाती है  
Licence is hereby granted to **Udayam Explosives (Occupier: J. Sivakumar)**  
**J. Sivakumar, Proprietor/Occupier, A/3 Udayam Explosives No.6/22, Raman Nagar, 2nd Street,**  
**Medichur Road, West Tambaram,**  
**District-KANCHIPURAM, State-Tamil Nadu, Pincode-600045**

अनुमतिदाता की स्थिति / Status of licensee: Proprietorship Firm  
सड़क वैन की विशेषताएँ / Particulars of the road van:

|                                                                                                           |                                    |
|-----------------------------------------------------------------------------------------------------------|------------------------------------|
| पंजीकरण संख्या / Registration No                                                                          | TN-11/A-3-2596                     |
| वाहन का मॉडल एवं मॉडल / Make and model of vehicle                                                         | DATA MOTORS/TATA 407 TRUCK - BS IV |
| खाली वजन / Unladen weight                                                                                 | 2270 Kg(s)                         |
| समस्त सहित अधिकतम वजन / Maximum laden weight                                                              | 5950 Kg(s)                         |
| परिवहन के लिए अनुमति विस्फोटकों की अधिकतम मात्रा / Maximum quantity of explosives permitted for transport | 3680 Kg(s)                         |
| प्लेटिन संख्या / Plating No.                                                                              | 4SPCR11DRY624/88                   |
| चैसिस संख्या / Chassis No.                                                                                | MAT505361J8E11476                  |
| अन्य फिटिंग्स का विवरण / Description of Other Fittings                                                    | As per approved plan attached      |
| वाहन के लिए अनुमति विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry                       | 3680 Kg(s)                         |

अनुमति वाहक निम्नलिखित आरेख (आरेखों) के अनुसार बनाया जाएगा। The licensed premises shall conform to the following drawing (s):  
आरेख संख्या / Drawing No.: HSC/TN/251429/E113628, दिनांक / dated: 27/11/2018

इस अनुमति पर बंध लागू विस्फोटक विनियम 2008 और उनके अधीन जारी हुए विस्फोटक नियम 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुमति के अधीन अनुसूची 4 के भाग 1 के अनुच्छेद 7 के अधीन जारी की जाती है।  
The licence is granted subject to the provisions of Explosives Act 1984 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following conditions:

(क) उपर्युक्त क्रम संख्या 4 में बंधान्वित सड़क वैन का आरेख (2) आरेखों के अधीन जारी की जाती है।  
(ख) अनुमति अधिकारी द्वारा हस्ताक्षरित शर्तों (आ) के अधीन अनुमति।

यह अनुमति ताकत 31 मार्च 2023 तक विधिवत रूप से वैध रहेगी। This licence shall remain valid till 31st day of March 2023

यह अनुमति, अधिनियम या उनके अधीन विरचित नियमों या इस अनुमति की शर्तों के उल्लंघन, अनुसूची 4 के भाग 4 में संदर्भित, जहाँ भी लागू हो, या यदि अनुमति वाहक आरेख या उससे संबंधित उपबन्धों में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या रद्द किया जा सकता है।

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set out under, wherever applicable, referred to in Part 4 of Schedule V of if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक / Date: 27/11/2018

संयुक्त मुख्य विस्फोटक नियंत्रक / Joint Chief Controller of Explosives  
दक्षिण वैन, चेन्नई / South Circle, Chennai

संलग्नताएँ:

1) वाहक (वैन) का पता: दिनांक: 03/03/2019

अनुमति के नवीनीकरण हेतु प्रमाणन / Undertaking for renewal of licence

नवीनीकरण की तिथि  
Date of Renewal

उपकरण स्थापित की तिथि  
Date of Equip

अनुमति अधिकारी के हस्ताक्षर  
Signature of licensing authority

चेतावनी: विस्फोटकों का हाथगन्ना, भंडारण, या परिवहन, विधि के अक्षर सख्ती से अनुमति के बिना गंभीर अपराध होगा।  
Mishandling, Warehousing and transport of explosives shall constitute serious criminal offence under the law.



APRIL - 2021

| S-NO | DATE       | Blasting done time | Remarks     | Signature |
|------|------------|--------------------|-------------|-----------|
| 1.   | 01.04.2021 | 3.25pm             |             | GSR       |
| 2.   | 02.04.2021 |                    | NO Blasting | GSR       |
| 3.   | 03.04.2021 |                    | NO Blasting | GSR       |
| 4.   | 04.04.2021 |                    | NO Blasting | GSR       |
| 5.   | 05.04.2021 |                    | NO Blasting | GSR       |
| 6.   | 06.04.2021 |                    |             | GSR       |
| 7.   | 07.04.2021 | 3.25pm             |             | GSR       |
| 8.   | 08.04.2021 | 3.20pm             |             | GSR       |
| 9.   | 09.04.2021 | 3.35pm             |             | GSR       |
| 10.  | 10.04.2021 | 3.45pm             | No blasting | GSR       |
| 11.  | 11.04.2021 |                    |             | GSR       |
| 12.  | 12.04.2021 | 3.50pm             |             | GSR       |
| 13.  | 13.04.2021 | 3.30pm             | NO blasting | GSR       |
| 14.  | 14.04.2021 |                    |             | GSR       |
| 15.  | 15.04.2021 | 3.10pm             |             | GSR       |
| 16.  | 16.04.2021 | 3.55pm             |             | GSR       |
| 17.  | 17.04.2021 | 3.55pm             | NO blasting | GSR       |
| 18.  | 18.04.2021 |                    |             | GSR       |
| 19.  | 19.04.2021 | 3.50pm             |             | GSR       |
| 20.  | 20.04.2021 | 3.35pm             |             | GSR       |
| 21.  | 21.04.2021 | 2.50pm             |             | GSR       |
| 22.  | 22.04.2021 | 3.15pm             |             | GSR       |
| 23.  | 23.04.2021 | 3.30pm             |             | GSR       |
| 24.  | 24.04.2021 | 3.30pm             |             | GSR       |
| 25.  | 25.04.2021 | 3.55pm             |             | GSR       |
| 26.  | 26.04.2021 | 3.30pm             |             | GSR       |
| 27.  | 27.04.2021 | 3.30pm             |             | GSR       |
| 28.  | 28.04.2021 | 3.30pm             |             | GSR       |
| 29.  | 29.04.2021 | 3.15pm             |             | GSR       |
| 30.  | 30.04.2021 | 3.10pm             |             | GSR       |

MAY 2021

| S.No | DATE                     | Blasting Time | Remarks                              |     |
|------|--------------------------|---------------|--------------------------------------|-----|
| 1.   | 01.05.2021               | 3.20pm        | No Blasting                          | GSR |
| 2.   | 02.05.2021               |               |                                      | GSR |
| 3.   | 03.05.2021               | 3.15pm        |                                      | GSR |
| 4.   | 04.05.2021               | 2.25pm        |                                      | GSR |
| 5.   | 05.05.2021               | 3.50pm        |                                      | GSR |
| 6.   | 06.05.2021               | 3.20pm        |                                      | GSR |
| 7.   | 08.05.2021               | 3.10pm        |                                      | GSR |
| 8.   | 09.05.2021               | 2.55pm        |                                      | GSR |
| 9.   | 20.05.2021               | 3.20pm        |                                      | GSR |
| 10.  | 22.05.2021               | 3.25pm        |                                      | GSR |
| 11.  | 23.05.2021               | 2.45pm        |                                      | GSR |
| 12.  | 31.05.2021               | 3.35pm        |                                      | GSR |
|      | 10.05.2021 to 19.05.2021 |               | → No Blasting due to Corona lockdown |     |

JUNE - 2021

| SINO | DATE       | BLOSTING TIME | Remarks | Sign |
|------|------------|---------------|---------|------|
| 1.   | 01.06.2021 | 2.45pm        |         | GSR  |
| 2.   | 02.06.2021 | 3.10pm        |         | GSR  |
| 3.   | 03.06.2021 | 2.50pm        |         | GSR  |
| 4.   | 05.06.2021 | 3.20pm        |         | GSR  |
| 5.   | 08.06.2021 | 3.15pm        |         | GSR  |
| 6.   | 11.06.2021 | 2.40pm        |         | GSR  |
| 7.   | 12.06.2021 | 2.55pm        |         | GSR  |
| 8.   | 14.06.2021 | 3.00pm        |         | GSR  |
| 9.   | 15.06.2021 | 2.45pm        |         | GSR  |
| 10.  | 16.06.2021 | 2.50pm        |         | GSR  |
| 11.  | 17.06.2021 | 2.55pm        |         | GSR  |
| 12.  | 18.06.2021 | 2.45pm        |         | GSR  |
| 13.  | 19.06.2021 | 2.50pm        |         | GSR  |
| 14.  | 21.06.2021 | 2.50pm        |         | GSR  |
| 15.  | 22.06.2021 | 2.45pm        |         | GSR  |
| 16.  | 23.06.2021 | 2.30pm        |         | GSR  |
| 17.  | 24.06.2021 | 2.25pm        |         | GSR  |
| 18.  | 25.06.2021 | 3.15pm        |         | GSR  |
| 19.  | 26.06.2021 | 3.20pm        |         | GSR  |
| 20.  | 28.06.2021 | 2.25pm        |         | GSR  |
| 21.  | 30.06.2021 | 2.40pm        |         | GSR  |

July. 2021

| SINO. | DATE       | BLASTING TIME | REMARKS | SIGN |
|-------|------------|---------------|---------|------|
| 1     | 01.07.2021 | 2.45 pm       |         | C/SR |
| 2     | 02.07.2021 | 3.30 pm       |         | C/SR |
| 3     | 05.07.2021 | 3.55 pm       |         | C/SR |
| 4     | 06.07.2021 | 3.40 pm       |         | C/SR |
| 5     | 07.07.2021 | 2.50 pm       |         | C/SR |
| 6     | 08.07.2021 | 2.20 pm       |         | C/SR |
| 7     | 10.07.2021 | 3.45 pm       |         | C/SR |
| 8     | 12.07.2021 | 3.30 pm       |         | C/SR |
| 9     | 13.07.2021 | 2.00 pm       |         | C/SR |
| 10    | 14.07.2021 | 2.20 pm       |         | C/SR |
| 11    | 16.07.2021 | 2.45 pm       |         | C/SR |
| 12    | 17.07.2021 | 3.00 pm       |         | C/SR |
| 13    | 20.07.2021 | 3.05 pm       |         | C/SR |
| 14    | 21.07.2021 | 3.10 pm       |         | C/SR |
| 15    | 22.07.2021 | 3.05 pm       |         | C/SR |
| 16    | 23.07.2021 | 2.30 pm       |         | C/SR |
| 17    | 24.07.2021 | 2.45 pm       |         | C/SR |
| 18    | 25.07.2021 | 3.00 pm       |         | C/SR |
| 19    | 26.07.2021 | 3.10 pm       |         | C/SR |
| 20    | 27.07.2021 | 2.50 pm       |         | C/SR |
| 21    | 28.07.2021 | 2.55 pm       |         | C/SR |
| 22    | 29.07.2021 | 2.25 pm       |         | C/SR |
| 23    | 30.07.2021 | 2.15 pm       |         | C/SR |
| 24    | 31.07.2021 | 3.00 pm       |         | C/SR |

## AUGUST - 2021

| SI NO | DATE       | BLASTING TIME | REMARKS | SIGN |
|-------|------------|---------------|---------|------|
| 1     | 02.08.2021 | 3:00 pm       |         | C&R  |
| 2     | 03.08.2021 | 2:55 pm       |         | C&R  |
| 3     | 04.08.2021 | 2:30 pm       |         | C&R  |
| 4     | 05.08.2021 | 2:45 pm       |         | C&R  |
| 5     | 07.08.2021 | 3:15 pm       |         | C&R  |
| 6     | 10.08.2021 | 2:40 pm       |         | C&R  |
| 7     | 11.08.2021 | 2:55 pm       |         | C&R  |
| 8     | 12.08.2021 | 3:20 pm       |         | C&R  |
| 9     | 13.08.2021 | 2:30 pm       |         | C&R  |
| 10    | 14.08.2021 | 2:45 pm       |         | C&R  |
| 11    | 16.08.2021 | 2:55 pm       |         | C&R  |
| 12    | 17.08.2021 | 2:50 pm       |         | C&R  |
| 13    | 18.08.2021 | 3:00 pm       |         | C&R  |
| 14    | 19.08.2021 | 3:30 pm       |         | C&R  |
| 15    | 20.08.2021 | 2:50 pm       |         | C&R  |
| 16    | 23.08.2021 | 2:55 pm       |         | C&R  |
| 17    | 24.08.2021 | 2:45 pm       |         | C&R  |
| 18    | 25.08.2021 | 2:30 pm       |         | C&R  |
| 19    | 26.08.2021 | 3:00 pm       |         | C&R  |
| 20    | 27.08.2021 | 3:05 pm       |         | C&R  |
| 21    | 30.08.2021 | 2:45 pm       |         | C&R  |
| 22    | 31.08.2021 | 2:20 pm       |         | C&R  |

SEPTEMBER 2021

| Sl. No | DATE       | BLASTING TIME | REMARKS | SIGN |
|--------|------------|---------------|---------|------|
| 1      | 01.09.2021 | 3.00pm        |         | GSR  |
| 2      | 02.09.2021 | 3.05pm        |         | GSR  |
| 3      | 04.09.2021 | 2.45pm        |         | GSR  |
| 4      | 06.09.2021 | 2.40pm        |         | GSR  |
| 5      | 07.09.2021 | 2.15pm        |         |      |
| 6      | 08.09.2021 | 2.30pm        |         | GSR  |
| 7      | 09.09.2021 | 2.40pm        |         | GSR  |
| 8      | 10.09.2021 | 3.05pm        |         | GSR  |
| 9      | 11.09.2021 | 3.25pm        |         | GSR  |
| 10     | 13.09.2021 | 3.10pm        |         | GSR  |
| 11     | 14.09.2021 | 3.30pm        |         | GSR  |
| 12     | 15.09.2021 | 2.45pm        |         | GSR  |
| 13     | 16.09.2021 | 2.20pm        |         | GSR  |
| 14     | 17.09.2021 | 2.45pm        |         | GSR  |
| 15     | 18.09.2021 | 2.50pm        |         | GSR  |
| 16     | 20.09.2021 | 2.55pm        |         | GSR  |
| 17     | 21.09.2021 | 3.15pm        |         | GSR  |
| 18     | 22.09.2021 | 3.20pm        |         | GSR  |
| 19     | 23.09.2021 | 2.50pm        |         | GSR  |
| 20     | 24.09.2021 | 2.55pm        |         | GSR  |
| 21     | 25.09.2021 | 2.35pm        |         | GSR  |
| 22     | 27.09.2021 | 3.40pm        |         | GSR  |
| 23     | 28.09.2021 | 2.50pm        |         | GSR  |
| 24     | 29.09.2021 | 2.25pm        |         | GSR  |
| 25     | 30.09.2021 | 2.30pm        |         | GSR  |



खान अधिनियम 1952  
THE MINES ACT 1952

प्रथम श्रेणी प्रबंधक सक्षमता प्रमाण-पत्र धातुउत्पादक खान के प्रबंध हेतु  
MANAGER'S FIRST CLASS CERTIFICATE OF COMPETENCY TO MANAGE A METALLIFEROUS MINE

(धातुउत्पादक खान विनियम, 1961 के अन्तर्गत)  
(Under the Metalliferous Mines Regulations 1961)  
(केवल विद्युत् संचित युक्त खानों तक ही सीमित)  
(Restricted to mines having opencast workings only)

जी. एस. राजासिंह नेलसन

जिनको जन्म तिथि 04.01.1927 को आयोजित विहित परीक्षा में उत्तीर्ण होने पर एल्डगारा केवल विद्युत् संचित युक्त धातुउत्पादक खान के प्रबंध हेतु प्रथम श्रेणी प्रबंधक सक्षमता प्रमाण-पत्र प्रदान किया जाता है। यह प्रमाण-पत्र

02.04.2008 है, विनियम 16 के अन्तर्गत अनुमोदित जन्म अधिमापिकी में डिग्री प्राप्त करने पर एवं दिनांक सितम्बर, 2007 में प्रभावी समझा जाएगा।

G. S. Rajasingh Nelson

born on 04<sup>th</sup> January, 1927 possessing a Degree in Mining Engineering approved under Regulation 16 and having passed the prescribed examination held on September, 2007 is hereby granted MANAGER'S FIRST CLASS CERTIFICATE OF COMPETENCY to manage a metalliferous mine having opencast workings only. This Certificate is effective from 02.04.2008.



सदस्य  
जनक परीक्षा बोर्ड  
Members of the Board of  
Mining Examinations.

*[Signature]*

*[Signature]*

Signed and Sealed  
Date: 04.09.2008

*[Signature]*  
संयोजक  
जनक परीक्षा बोर्ड  
Chairman of the Board of  
Mining Examinations

No. 1873

Prepared by *Balraj*

Checked by *[Signature]*

Home Address -

Father's Name *Sellapanday. S.*

Village *109, J. C. K. Nagar*

Thana *Chengalpet*

District *Kanchipuram*

State *Tamil Nadu*



## अनुज्ञाप्ये प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 का अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखें  
Licence to possess: (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञाप्ये सं. (Licence No.): E/HQ/TN/22480(E79965)

वार्षिक फीस रूपए (Annual Fee Rs): 17100/-



1. Licence is hereby granted to

M/s. Udayam Explosives, Prop. Shri J. Shivakumar (अधिभोगी / Occupier: Shir J. Shivakumar), No. 6/22, Ramanji Nagar, 2nd Street, Mudichur Road, West Tambaram, Town/Village - Chennai, District-CHENNAI, State-Tamil Nadu, Pincode - 600045

को अनुज्ञापि अनुदत्त की जाती है।

2. अनुज्ञापिधारी की प्रासिति | Status of licensee: Proprietorship Firm

3. अनुज्ञापि निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

possess for use of Nitrate Mixture, Detonating Fuse, Safety Fuse, Electric and/or Ordinary Detonators, - के उपयोग के लिए

Licence is valid only for the following purpose.

4. अनुज्ञापि विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives: - (क) (a)

| क्र.<br>Sr. No. | नाम और विवरण<br>Name and Description | वर्ग और प्रभाग<br>Class & Division | उप-प्रभाग<br>Sub-division | मात्रा किसी एक समय में<br>Quantity at any one time |
|-----------------|--------------------------------------|------------------------------------|---------------------------|----------------------------------------------------|
| 1.              | Nitrate Mixture                      | 2.0                                | 0                         | 10000 Kg.                                          |
| 2.              | Detonating Fuse                      | 6.2                                | 0                         | 100000 Mtrs                                        |
| 3.              | Safety Fuse                          | 6.1                                | 0                         | 10000 Mtrs                                         |
| 4.              | Electric and/or Ordinary Detonators  | 6.3                                | 0                         | 44000 Nos.                                         |

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापि के लिए)

15 times  
as above.

(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)):

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापि परिसर की पृष्टि होती है।

रेखाचित्र क्र. (Drawing No.) E/HQ/TN/22480(E79965)

The licensed premises shall conform to the following drawing(s):

दिनांक (Dated) 17/07/2015

6. अनुज्ञापि परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 5/3 &amp; 5/8, ग्राम (Town/Village) Parur

जिला (District)

KANCHIPURAM

राज्य (State)

Tamil Nadu

पुलिस थाना (Police Station): Sitamar

पिनकोड (Pincode)

600213

दूरभाष (Phone)

ई.मेल (E-Mail)

फैक्स (Fax)

7. अनुज्ञापि परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

The licensed premises consist of following facilities.

: a main magazine room, a lobby and a detonator storage room

8. अनुज्ञापि समय - समय पर पदासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपयुक्त क्रम सं 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापि प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापि की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञापि तारीख 31 मार्च 2020 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2020.

यह अनुज्ञापि, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापि की शर्तों का अधिकरण करने या यदि अनुज्ञापि परिसर योजना या उससे संबंधित उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है। जहाँ वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 17/07/2015

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

## Amendments:

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated: 20/02/2018
- Change in Postal Address dated: 27/02/2019
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated: 28/06/2019
- Change in Postal Address dated: 28/06/2019

## Transfers:

- Change in Licensee Name/Address/Status dated: 08/08/2016

नवीनीकरण के पृष्ठान्न के लिए स्थान  
Space for Endorsement of Renewal

| नवीकरण की तारीख<br>Date of Renewal | समाप्ति की तारीख<br>Date of Expiry | अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टांप<br>Signature of licensing authority and stamp |
|------------------------------------|------------------------------------|-------------------------------------------------------------------------------------------|
| 04/02/2020                         | 31/03/2025                         | Jt. Chief Controller of Explosives, Circle, Chennai                                       |

ज्ञानुनी चेतावनी: विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।

Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under the law.



भारत सरकार | Government of India  
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry  
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसी) | Petroleum & Explosives Safety Organisation (PESO)  
 पूर्व नाम: विस्फोटक विभाग | Formerly- Department of Explosives  
 A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन | A & D - Wing, Block 1-8, 11nd Floor, Shastri Bhavan  
 26 हड्डोउस रोड, नुंगम्बक्कम चेन्नै | 26 Haddous Road, Nungambakkam Chennai 600006  
 फोन (Phone):- 28281023 | फेक्स (Fax):- 28284848  
 ई-मेल Email: jcecechennai@explosives.gov.in

संख्या (No.): E/HQ/TN/22/480(E79965)

दिनांक (Date): 04/02/2020

सेवा में | To,

M/s. Udayam Explosives, Prop. Shri J. Shivakumar,  
 No. 6/22, Ramani Nagar, 2nd Street, Mudalur Road, West Tambaram, Town/Village - Chennai  
 District-CHENNAI, State-Tamil Nadu, Pincode - 600045

विषय: Survey No.5/3 & 5/8, ग्राम Porur, जिला KANCHIPURAM, राज्य Tamil Nadu में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/TN/22/480(E79965) के नवीनीकरण संदर्भ में।  
 Subject: Possession for Use of of Explosives from magazine situated at Survey No.:5/3 & 5/8, Porur, Dist. KANCHIPURAM, Tamil Nadu - Licence No.: E/HQ/TN/22/480(E79965) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 21836 दिनांक 10/01/2020 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्रारूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2025 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 21836 dated: 10/01/2020, the subject licence duly renewed upto 31/3/2025 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2025 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2025.

- प्रारूप आरई-1 में विहित पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(डी.सी.पंडेय | D.C.PANDEY)

विस्फोटक नियंत्रक | Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives  
 दक्षिणीय तल, चेन्नै | South Circle, Chennai

प्रातिलोप प्राप्त | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), KANCHIPURAM (Tamil Nadu)- सूचना के लिए (for information.)

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives



**Annexure - 16**

**The Photograph showing at the time of Inspection conducted by the Joint Committee on 16.09.2021**

